

**BEFORE THE HON"BLE NATIONAL GREEN TRIBUNAL,  
PRINCIPAL BENCH, NEW DELHI.**

M.A No. 71/2023 of Original Application No. 186/2022

In the matter of

Rajesh Kumar

.....Applicants

Versus

State of Punjab

.....Respondents

**INDEX**

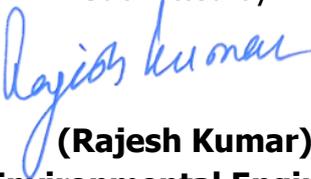
<b>Sr. No.</b>	<b>Particulars</b>	<b>Page No.</b>
<b>1.</b>	Action Taken / Status report on behalf of Punjab Pollution Control Board in compliance to order dated 14.12.2023 of the Hon'ble NGT, New Delhi.	<b>1-9</b>
<b>2.</b>	<b>Annexure-A</b> List containing the name, address, category of HCFs of District Pathankot	<b>10-16</b>
<b>3.</b>	<b>Annexure-B</b> List of 23 number of HCFs operating without the authorization of the Board under the Bio Medical Waste Management Rules, 2016.	<b>17</b>
<b>4.</b>	<b>Annexure-C</b> List of 08 number of HCFs not complying with provisions of the Bio Medical Waste Management Rules, 2016	<b>18</b>
<b>5.</b>	<b>Annexure-D</b> Copies of the Notices dated 12.12.2023	<b>19-49</b>

<b>6.</b>	<b>Annexure-E</b> List of 23 no. HCFs on which Environmental Compensation have been imposed.	<b>50</b>
<b>7.</b>	<b>Annexure-F</b> List of 08 no. HCFs on which Environmental Compensation have been imposed.	<b>51</b>
<b>8.</b>	<b>Annexure-G</b> list of 09 no. HCFs against which the prosecution has been launched by the Board.	<b>52</b>
<b>9.</b>	<b>Annexure-H</b> Copy of visit report furnished by the team of officers vide letter no. 843 dated 11/03/2024	<b>53-67</b>
<b>10.</b>	<b>Annexure-I</b> Copy of advisory issued to the CBWTF vide letter no. 773 dated 13.03.2024	<b>68-69</b>

Date:

Place:

Submitted by



**(Rajesh Kumar)**  
**Environmental Engineer,**  
**Punjab Pollution Control Board,**  
**Regional Office, Batala.**

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,  
PRINCIPAL BENCH, NEW DELHI.**

M.A No. 71/2023 of Original Application No. 186/2022

In the matter of

Rajesh Kumar

.....Applicants

Versus

State of Punjab

.....Respondents

Action Taken / Status report on behalf of Punjab Pollution Control Board  
in compliance to order dated 14.12.2023.

Respectfully Showeth,

1. That briefly submitted that Mr. Rajesh Kumar resident of H.No. M3/538, S.D School street, Guru Ram Dass Nagar, Tehsil and District Amritsar has filed O.A. no. 186 of 2022 before the Hon'ble National Green Tribunal complaining that hospitals situated in Pathankot, particulars of which were mentioned in Annexure 'A' to the application are illegally and unscientifically disposing of bio-medical waste into the streets, roads and vacant land in violation of the Bio-medical Waste Management Rules 2016 thereby causing grave risks to human health and environmental degradation.
2. That, the Hon'ble National Green Tribunal was pleased to constitute a Joint Committee comprising of Central Pollution Control Board, State Pollution

*Rajesh Kumar*

Control Board, Municipal Corporation and District Magistrate, Pathankot vide order dated 20.04.2022 with a direction to file factual and action taken report particularly with regard to status of granting of authorizations under the Bio Medical Waste Management Rules, 2016. Consequent upon filing of report by the Joint Committee vide email dated 18.8.2022, the Hon'ble National Green Tribunal was pleased to dispose of the application vide order dated 30.8.2022, thereby directing the Punjab Pollution Control Board to dispose of all applications for renewal pending before it and also take appropriate remedial action for closure and imposition of environmental compensation against non-compliant operators/defaulters within two months from the date of receipt of a copy of the order and send report by email at [judicial-ngt@gov.in](mailto:judicial-ngt@gov.in).

3. That in compliance to the order dated 30.8.2022, the Punjab Pollution Control Board has filed report before the Hon'ble Tribunal. However, the report of Punjab Pollution Control Board was not accepted being materially deficient and vide order dated 1.9.2023 notice was issued to the Punjab Pollution Control Board by the Hon'ble Tribunal with direction to file action taken / status report with regard to compliance with the Bio Medical Waste Management Rules, 2016 in Pathankot by the Bio Medical Waste Treatment Facility Operator and all the health care facilities operation in Pathankot within two months.

4. That in compliance to order 01.09.2023, status report was filed by the Board vide email dated 24.11.2023. After consideration the Hon'ble Tribunal was pleased to pass an order dated 14.12.2023 thereby directing the Punjab Pollution Control Board to ensure due compliance with the Bio Medical Waste

*Rajesh Kumar*

Management Rules, 2016 in Pathankot and to file compliance report within three months through e-filing portal.

5. That in compliance to the orders dated 14.12.2023, it is respectfully submitted that there are about 214 number of Health Care Facilities (HCFs) in Pathankot, the status of which according to bed capacity is given below in tabular form:

Status of Health Care Facilities (HCFs) with bedded and non-bedded capacity including laboratories							
Bedded capacity	Above 100	50-100	31-50	11-30	1-10	No bed	Total
Number of HCFs	03	02	06	38	37	128	214

A list containing the name, address, category of HCFs (Hospital/Nursing Home/Clinics/Dispensaries/Veterinary/Laboratories/Ayush/Forensic lab or Research lab) with bed capacity is enclosed herewith as **Annexure-A** for kind perusal.

6. That there is one Common Bio Medical Waste Treatment Facility namely Bio Medical Waste Treatment Plant Pvt. Ltd. in Pathankot.
7. That the visiting officer has further verified the compliance status of the Health Care Facilities with regard to the execution of agreements with Common Bio-Medical Waste Treatment Facility (CBWTF) and the provisions of the Bio Medical Waste Management Rules, 2016. The findings and observations of the visiting officer are recorded herein below:

- a) As per record of the Board, there are 214 HCFs in District Pathankot and all the Health Care Facilities have made valid agreement for the lifting of Bio Medical Waste with the Common Bio-Medical Waste Treatment Facility (CBWTF).

*Rajesh Kumar*

- b) Out of the said 214 number of HCFs, 191 HCFs have obtained the valid authorization under the Bio Medical Waste Management Rules, 2016.
- c) 23 number of HCFs were found to be operating without the authorization of the Board under the Bio Medical Waste Management Rules, 2016, but the HCFs were having valid agreement with the Common Bio-Medical Waste Treatment Facility. A list of 23 number of HCFs is enclosed herewith as **Annexure-B**.
- d) 08 number of HCFs were found to be indulged in improper segregation of Bio Medical Waste and its storage and hence were not complying with provisions of the Bio Medical Waste Management Rules, 2016. A list of 08 number of HCFs is enclosed herewith as **Annexure-C**.
8. That keeping in view the violation of the Bio Medical Waste Management Rules, 2016 by the Health Care Facilities as explained in para no. 7(c) and 7 (d) above, the Board has taken action against the 23 no. HCFs operating/operated without the authorization of the Board under the provisions of Bio Medical Waste Management Rules, 2016 and 08 no. HCFs found violating with the provisions of the Bio Medical Waste Management Rules, 2016.
9. That the Board has considered the violation of the Health Care Facilities and issued separate notices on 07.11.2023 to all the HCFs (23+8) for violation of

Rajesh Kumar

the provisions of Bio Medical Waste Management Rules, 2016. Further notices dated 12.12.2023 for imposition of Environmental Compensation were issued to all the (23+8) Health Care Facilities with an opportunity to show cause within 10 days as to why proposed action shall not be taken against the Health Care Facilities. Copies of the notices are enclosed herewith as **Annexure-D** for kind perusal.

Considering the violations, the Board has imposed Environmental Compensation in all the cases of violations (23+8) in accordance with the guidelines framed by the Central Pollution Control Board in compliance to the directions issued by the Hon'ble NGT vide order dated 12.03.2019 passed in O.A. No. 710 of 2017, in 23 cases of violations, Environmental Compensation ranging from rules 66,000 upto Rupees 5,28,000/- totaling to Rupees 49,32,000/- has been imposed. A list of 23 no. HCFs is enclosed herewith as **Annexure-E**.

In 8 cases of violation of Bio Medical Waste Management Rules, 2016, Environmental Compensation ranging from Rupees 19,200 to 24,000/- totaling to Rupees 1,80,000/- has been imposed. A list of 8 HCFs is enclosed herewith as **Annexure-F**.

10. That, it is pertinent to mention here that out of 23 number of Health Care Facilities, which were operating without the authorization under the Bio Medical Waste Rules, 2016, 13 number of HCFs have obtained the authorization from the Board under the said Bio Medical Waste Rules, 2016 and 01 no. HCF has been closed. However, 9 number of HCFs have not

Rajesh Kumar

obtained the authorization under the Bio Medical Waste Rules, 2016, even after the imposition of Environmental Compensation. In these cases, the Board has filed prosecution cases under section 15 of the Environment (Protection) Act, 1986 for violation of the provisions of the Bio Medical Waste Rules, 2016. A list of 09 no. HCFs against which the prosecution has been launched is enclosed herewith as **Annexure-G**.

11. That apart from the Health Care Facilities the Common Bio-Medical Waste Treatment Facility (CBWTF) namely Bio Medical Waste Treatment Plant Pvt. Ltd. Pathankot was also visited and inspected by the officer of the Board on 05.03.2024. The team of officers constituted by the Board has prepared the visit report of M/s Bio Medical Waste Treatment Plant (P) Ltd, Village-Pangoli, District-Pathankot. As per the report of the visiting team of officer, the facility has provided necessary equipment and pollution control arrangement required to handle Bio Medical Waste for which authorization has been obtained. The facility has maintained the records for operation of all its equipment installed for the treatment of Bio Medical Waste. However, the observations and suggestions given by the team of officers are mentioned below:-

- i. Facility shall chalk out a program in consultations with their service provider for its existing and new staff (drivers, pickers and other staff) for periodic and regular training so as to implement the bar coding system efficiently and to attend the observations made by the visiting team.
- ii. Facility shall make every effort to make bar code system foolproof. Any entry (other than bar code) shall be entered by the pickers in the system itself on the spot to avoid any mismatch or pilferage during the transport

*Rajesh Kumar*

from HCF to Facility. For that the facility shall take up the matter with their service provider to incorporate necessary feature in their bar code system.

- iii. Similar training programmes are to be organized in consultation with the technical providers of treatment equipments (incinerator, autoclave etc) so as to optimize feeding and efficient treatment of biomedical waste in incinerator and autoclave including automation of incineration and autoclave.
- iv. The facility is required to provide color marked stickers for specific categories to avoid swapping and mix-up of bar code of one category to other as per the guidelines issued by CPCB. Training are also required to be extended for HCF staff to identify, segregate and place the right categories waste in proper bag. Videos guiding the HCF staff are to be circulated by the concerned facility.
- v. The facility is required to make certain standby arrangements like weighing scale connected through Bluetooth technology, good quality of mobiles to address any hardware problems. Further, standby GPS system and vehicles are required to replace out of order vehicles/GPS system. The facility is also required to depute some additional driver/pickers for leave adjustment during the leave period.
- vi. An SOP is required for the visit scheduled of HCFs/OPDs/Clinics which either are not regularly operating/temp closed or not generating bio medical waste daily or have very nominal waste and reflecting zero entries

*Rajesh Kumar*

in the bar code software system. Similarly, An SOP is required for rescanning of infectious waste (yellow category) which requires minimum human intervention.

- vii. All the facilities shall be directed to recheck the weight of the biomedical waste at the time of rescanning.
- viii. The facility is required to make arrangements to store the ETP and APCD sludges separately. The waste oil used for lubrication shall be recorded so as to maintain the record and file annual return.
- ix. The facility is required to re-paint the PVC drums used for the collection of untreated bio-medical waste. The facility is required to repair the damage floor in the unloading section so as to avoid any underground seepage.
- x. Bio medical waste treated shredded mix plastic scrap shall be sold only to those recyclers who have obtained the authorization under the provisions of Hazardous Waste & Other Rules, 2016 and registration under PWP category under the provisions of Plastic Waste Management Rules, 2016 and having valid consents to operate under the Water Act, 1974 & Air Act, 1981 and operator shall submit the annual report to the concerned regional office of the State Board.

*Rajesh Kumar*

A copy of visit report furnished by the team of officers vide letter no. 843 dated 11/03/2024 to the office of Member Secretary, Punjab Pollution Control Board is enclosed herewith as **Annexure-H**.

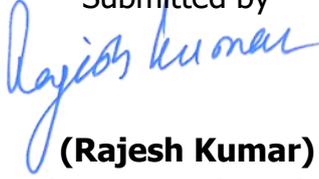
12. That the Punjab Pollution Control Board has taken appropriate action against

the Health Care Facilities in accordance with the provisions of Law which are found violating the provisions of the Bio Medical Waste Management Rules, 2016. A letter advisor has been issued to the Common Bio Medical Waste Treatment Facility M/s Bio Medical Waste Treatment Plant (P) Ltd, Village-Pangoli, Pathankot on the basis of the observations and recommendations of the team of officers as explained above. The copy of advisory issued to the CBWTF vide letter no. 773 dated 13.03.2024 is enclosed as **Annexure-I**. The Board will keep a watch on the operational status of the Health Care Facilities as well as the common Bio Medical Waste Treatment Facility and will take appropriate action in accordance with law, if any violation of the Bio Medical Waste Management Rules, 2016 is observed.

13. That the Action Taken / Status Report in respect of Health Care Facilities and Common Bio-Medical Waste Treatment Facility (CBWTF) at Pathankot is hereby submitted in compliance to order dated 14.12.2023 for kind perusal and consideration of this Hon'ble Tribunal.

Date: 14/03/2024

Place: Batala

Submitted by  
  
**(Rajesh Kumar)**  
**Environmental Engineer,**  
**Punjab Pollution Control Board,**  
**Regional Office, Batala.**

<b>Annexure-A</b>		
List / status of Health Care Facilities of Pathankot		
Sr No.	Name of the Hospital	Category of HCF (Hospital/Nursing Home/Clinics/Dispensaries/Veterinary/Laboratories/Ayush/Forensic lab or Research lab)
1	Arya Hospital, Jammu Pathankot Highway Bridge No. 5, sujanpur, Pathankot	Hospital
2	Surishta Memorial Hospital, Bawa Market, Opp. Krishna Palace, Khojki Chack Road, Bamial, District-Pathankot.	Hospital
3	Astha Maternity Home, Behind Bharat Flour Mills, Dalhousie Raod, Pathankot	Hospital
4	Care Hospital, Saili Road, Pathankot	Hospital
5	City Lifeline Hospitals Pvt. Ltd., Patel Chowk, Pathankot	Hospital
6	Gupta Children Hospital, Shri Ram Market, Dalhousie Road, Pathankot	Hospital
7	J.M.C Hospital & Nursing Home, Khanpur Chowk, Tehsil & District-Pathankot.	Hospital
8	K.K. Memorial Prashar Mother & Children Care Hospital, Indira Colony , Behind Bus Stand, Tehsil & District-Pathankot	Hospital
9	Kanwar Hospital, Municipal Colony, College Road, Pathankot.	Hospital
10	Kapoor Maternity Home, Indra Colony, Pathankot	Hospital
11	Kaushalya Devi Hospital & Diagnostic Center, Kali Mata Mandir, Patel Chowk, Pathankot	Hospital
12	Mahajan Nursing Home, Dhangu Road, Pathankot.	Hospital
13	Neel Kanth Medical and Heart Care Centre, 104 Behind, Dr. Kalia's Diagnostic Centre, Pathankot	Hospital
14	Randeep Hospital, B/s Shankuntla Palace, Sarna, Pathankot	Hospital
15	Raswan Surgical Hospital, Shri Ram Market, Dalhousie Road, Pathankot	Hospital
16	Sanjeevani Hospital, Dalhousie Road, Pathankot	Hospital
17	Santosh Sohal Hospital, Kanal Road, Sujanpur, Tehsil & Distt Pathankot.	Hospital
18	Shiv Vardan Hospital, Pangoli Chowk, Tehsil & Distt-Pathankot	Hospital
19	Soni Hospital, College Road, Pathankot	Hospital
20	Bhagat Hospital, Opposite-Sen. Sec. School, Narot Jaimal Singh, Tehsil & District-Pathankot.	Hospital
21	DR M L ATTRI HOSPITAL, Manwal Bagh ,Near Anchal Palace, Pathankot	Hospital
22	Tilak Hospital, Dhangu Road, Pathankot	Hospital
23	Satgur Kirpa Hospital, Chak Madho Singh, Near-Shiv Shakti Marble, Jugial Road, Pathankot	Hospital
24	Neuro Psychiatric & Medical Surgical Centre, Near-Bhinder Hospital, Mission Road, Tehsil & District-Pathankot.	Hospital
25	Dr. Lal Path Labs Ltd, Sujanpur C.C, Near-Oriental Bank, Main Road, Pull No. 05, Tehsil & District-Pathankot.	Laboratory
26	A.B. Dental Clinic, Behind-pantaloons, Near-Shani Mandir, Dalhousie Road, Pathankot.	Dental Clinic
27	Sehgal Dental Clinic, Near V-Mart, Opp. Ram Lila Ground, Mission Road, Pathankot	Clinic
28	Accurate Diagnostic & Imaging Center, Dhakki Road, Near Sheetal Palace, Pathankot	Clinic
29	Advance Dental Care, Green Heaven Colony, Dalhousie Road, Pathankot	Dental Clinic
30	Agnihotri Clinic Cum Hospital, Near-Pull No. 05, Deep Colony, Sujanpur, Tehsil & Pathankot.	Clinic
31	Jyoti Hospital, Opposite-Pooja Bhojnalya, Near-Bridge No. 5, Sujanpur, Tehsil & District-Pathankot.	Hospital

32	Arora Dental Clinic,, Near Shivalya Mandir, Pathankot.	Clinic
33	Asha Diagnostic Laboratory, Pathankot Road, Sunder Chack, Pathankot	Laboratory
34	Ashwani Clinic, Chowk Raina, Andrron Bazar, Pathankot	Clinic
35	K.J. Hospital Multi-Specility & Trauma Centre, Main Market Jugial, Shahpur Kandi, Tehsil & District-Pathankot.	Hospital
36	Aura Skin & Laser Clinic, Sodhi Complex, Near Mahajan Hall, Mission Road, Pathankot	Clinic
37	A.B. Dental Solutions, Behind-Pantaloons, Near-Shani Mandir, Dalhousie Road, Tehsil & District-Pathankot	Clinic
38	Dr. Bengali's Hospital Main Bazar, Opp. Old Fire Brigade, Pathankot.	Clinic
39	Bhandari Dental Clinic, 11-H Gujral market, Dalhousie Road, Pathankot	Dental Clinic
40	Bhaskar Lab, Opp. T.C.P gate, Deffence Road, Mamoon Cantt. Pathankot	Laboratory
41	Bioana Path Technologies (OPC) Pvt. Ltd., Opp Lane 3 Indra Colony, Pathankot	Laboratory
42	Care Dental Clinic, Oppsite Ashvirvad Complex, Dhangu Road Pathankot	Dental Clinic
43	CHOUDHARY M R I ,C T,ULTRA SOUND & X-RAY SCANNING CENTRE, Opp Ware House Near Main Bus Stand Gurdaspur Road, Pathankot	Clinic
44	Choudhary Scan Centre, Oppsite- Ware House, Near Main Bus Stand , Gurdaspur Road, Pathankot	Clinic
45	Dr. Anil's Medical Centre (DAMC), Near-Sonalika Tractor Agency, Chotti Nehar, Malikpur, Tehsil & District-Pathankot	Hospital
46	Arora Dental Clinic, Canal Road, Sujanpur, Pathankot	Clinic
47	Dental Implant Clinics, Dhangu Road, Pathankot	Dental Clinic
48	Dogra Clinical Laboratory, Uchi Puli, Dhangu Road, Pathankot	Laboratory
49	Dr Alka Skin Care and Health Care, Opp. Shani Mandir, Dalhousie Road, Pathankot	Laboratory
50	Aarogya Trauma & Life Care Centre, Simble Chownk, Dalhousie Road, Tehsil & Distt. Pathankot.	Hospital
51	Dr Mohinder Mahajan Dental Clinic, Dalhousie Road, Tehsil & Distt Pathankot	Dental Clinic
52	Dr Praveer Sharma Dental Clinic, Near-Tempo Stand, Sujanpur, Pathankot	Dental Clinic
53	Dr. Chopra's Dental Clinic, Dalhousie Road, 185, Bishan Singh Market, Pathankot.	Dental Clinic
54	Dr. Lal Path Lab, Defence Road, Mamoon Cant, Pathankot	Laboratory
55	Dr. Lal Path Labs, Shop No. 52-A, Model Town, Opposite-K.R.B. School, Taragarh, Tehsil & District-Pathankot.	Laboratory
56	Dr. Lal Path Labs. Pvt. Ltd., Ground Floor, MK-2, Near Amrtisar Transport Co., Dalhousie Road, Pathankot	Laboratory
57	Dr. Neha Path Lab, Peer baba Chowk Pathankot	Laboratory
58	Ajay Heart Care & Super Speciality Centre (Old Name M.K.Mahajan Maternity & Nursing Home),Dalhousie Road, Pathankot	Hospital
59	Dr. Rakesh saini Clinic, V.P.O Taragarh Distt.PTK	Clinic
60	Dr. Sudhir Gupta Clinic, Indra Colony Pathankot	Clinic
61	Amandeep Hospital, Dalhousie Road, Mamoon, Pathankot	Hospital
62	Dr. Vikas Clinic, Opp. Govt. Sr. Sec. School, Old Taragarh, Pathankot	Clinic
63	Dr. Viridi Clinic, Adarsh Nagar, Near-Auckland Public School, Shahpur Kandi, Pathankot	Clinic
64	Asia Diagnostic Laboratory, Opp. Civil Hospital, Near Goraya Complex, Tehsil & District-Pathankot	Clinic
65	Amar's Micropath Lab & Dental Clinic, 29-G, Neta Ji Market, Opposite- Hindu Co-operative Bank, Dalhousie Road, Pathankot	Laboratory

66	Ansh Hospital, Power House, Dhangu Road, Pathankot	Hospital
67	Face Value Tooth Mouth Jaw & Face Clinic, # 1477, Sec.20, Old Daushere Ground, Khanpur Chowk, Jugial Road, Pathankot	Clinic
68	Balaji Hospital, Saingarh Chowk, Dhangu Road, Pathankot.	Hospital
69	Gautam Clinic, Sabzi Mandi Sujanpur Pathankot	Clinic
70	Braces 'n' Braces Orthodontic & Dental Clinic Trehan Complex, Near Peer Baba Chowk, Improvement Trust Road, Pathankot	Clinic
71	Gupta Dental Clinic, Dalhousie Road, Pathankot	Dental Clinic
72	Chaitanya Hospital Street No 1, Friends Colony Patel Chowk Tehsil & District Pathankot	Hospital
73	Chakista Multispeciality Hospital, Near-Shani Dev Mandir, Dalhousie Road, Pathankot	Hospital
74	Hindustan Laboratory, New Krishna Market, Check Post No.1, Shahpur Kandi Road, Jugial, Pathankot	Laboratory
75	J.B.L Diagnostic Laboratory, Opp. Civil Hospital, Pathankot.	Laboratory
76	Chauhan Multispeciality & Truma Centre, Village Kotli, NH-15, Pathankot	Hospital
77	Chikitsa Multispeciality Hospital, Near Shani Dev Mandhir, Dalhousie Road, Pathankot	Hospital
78	Janta Clinic, Near G.M. Kothi, Bhadroya Road, Pathankot.	Clinic
79	Janta Clinical Laboratory, Tharial Chowk, Madhopur Road, Pathankot	Laboratory
80	Chintpurni Medical College and Hospital, Vill. Bugal, Tehsil & Distt. Pathankot	Hospital
81	Darishiti Hospital Pvt. Ltd, Opp.Power House Dhangu Road, Pathankot	Hospital
82	Dr. Om Parkash Eye Institute Pvt. Ltd, Siali Road, Opp. Kartar Palace, Pathankot	Hospital
83	Kalra's M.R.I.Scan & Diagnostic Centre,Sri Ram Market, Dalhousie Road,Pathankot	Clinic
84	Kamal Clinic, College Road, Prem Nagar,Pathankot	Clinic
85	ENT Care & Allergy Clinic,Ranjit Memorial Clinic/Hospital, Dalhousie Road,Pathankot	Hospital
86	Kashyap Clinic, VPO-Taragarh, Pathankot	Clinic
87	GALAXY HOSPITAL, S6/4238 DALHOUSIE ROAD SIMBAL CHOWNK , PATHANKOT,	Hospital
88	Gandotra Hospital,Mission Road,Pathankot.	Hospital
89	Ghai Nursing Home, Dhangu Road,Pathankot.	Hospital
90	Khosla Clinic, Dhangu Peer Pathankot	Clinic
91	Gupta ENT Hospital,Patel Chowk, Pathankot.	Hospital
92	Kumar Clinic, Near-Water Tank, Bhadroya Road, Tehsil & District-Pathankot.	Clinic
93	Harsewak Hospital & Trauma Centre, Adda Shri Barth Sahib Road, Jaswali, Jammu-Amritsar Highway, Pathankot	Hospital
94	Life Care Clinical Laboratory, Narot Poli, Sarna, Pathankot	Laboratory
95	M.K. Clinical Laboratory, Opposite-Civil Hospital, Badhani, Pathankot	Laboratory
96	Maa Clinical Laboratory, Village-Madhampur Kullian, Pathankot	Laboratory
97	Maa Jagdambay Laboratory, Near-SBI Bak, Shahpur Chowk , Pathankot	Laboratory
98	Mahajan Dental Clinic & Nursing Home, Main Market, Near Barrier, Jugial, Distt-Pathankot	Dental Clinic
99	Mahajan Clinic, Sarain Mohalla, Tehsil & District-Pathankot	Clinic

100	Mahajan Clinic, VPO-Nangal Bhur, Pathankot	Laboratory
101	Mahajan Clinical Lab, Mahajan Lab, Main Bazar, Gandhi Chowk, Pathankot	Clinic
102	Deepak Dental Care Opp. Novelty Mall, Mamoon, Dalhousie Road, Pathankot.	Clinic
103	Mahajan Dental Clinic, Improvement Trust Market, Lamini Road, Near-Singpura Gurudwara, Pathankot.	Dental Clinic
104	Mahajan Dental Clinic, Nehru Nagar Chowk, College Road, Tehsil & District-Pathankot	Dental Clinic
105	Jaswal Children Hospital (JYOTI CLINIC LAB), Dalhosie Road, Tehsil & District-Pathankot.	Hospital
106	Jaswal Children Hospital, Mission Road, Distt. Pathankot.	Hospital
107	Mahavir Medical Mission, Near Shani Dev Mandir, Dalhousie Road, Pathankot	Clinic
108	Jaswant Hospital, & Heart Foundation, Dalhousie Road, Pathankot	Hospital
109	Manav Clinic, Model Town Pathankot	Clinic
110	Mata Satyawati Dental Hospital & Implant Centre, Opp-Govt. School, Canal Road, Sujanpur, Pathankot	Dental Clinic
111	Kalyani Hospital, A.B. College Road, Pathankot	Hospital
112	Khanna Nursing Home, Opposite-Rotary Children, S-3/32, S-3/32, S-3/33, Mission Road, Pathankot.	Clinic
113	Mitra Clinical Lab, Main Bazar, Wadera Market, Tehsil & Distt-Pathankot	Laboratory
114	Mitra Clinical Lab, Near Central Bank of India, Defence Road, Mamoon Cantt. Pathankot	Laboratory
115	Mitra Clinical Lab, New Bank Colony, Street No. 02, Abrol Nagar Road, Pathankot	Laboratory
116	Modern Clinical Laboratory, Opp-Fly Over, Jammu Road, Near Saini Tent House, Monu Di Chakki, Sarna, Pathankot	Laboratory
117	My Dentist (Complete Family Dental Clinic), Near-Ram Lila Ground, Mission Link Road, Tehsil & District-Pathankot	Clinic
118	N.K. Dental Clinic, Near-Bajaj Agency, Gharota, Tehsil & District-Pathankot.	Dental Clinic
119	Nagra Clinical Laboratory, Near-Krishna Hospital, Saili Kulian, Pathankot	Laboratory
120	Nav Durga Clinical Laboratory, Singh Pura, Lamini Road, Pathankot	Clinic
121	Krishna Hospital & Maternity Home, Saili Bye Pass, Pathankot.	Hospital
122	Kukreja Hospital, Dhangu Road, Pathankot.	Clinic
123	New Modern Clinical Lab, Opp.Govt. Sr.Sec.School, Sujanpur, Pathankot	Laboratory
124	New Pathankot Diagnostic Clinical Laboratory, Opposite-Civil Hospital, Pathankot	Laboratory
125	Nitin Clinic, Post Office Chowk, Pathankot	Clinic
126	Kunda Hospital, Indra Colony Gali No. 1 Pathankot	Hospital
127	Pathankot CC3 Dr. Lal Path Labs Ltd, 0-10, Marlas, Pathankot, H.B No.340, Khanpur Road, Pathankot	Laboratory
128	Dr. Lal Path Labs Ltd, Sarna C.C, Opposite- Janjua Hospital, Near-B.S.C. Filling Staion, Main Road, Sarna, Tehsil & District-Pathankot	Laboratory
129	Perfect 32 Pearls Dental Cosmetic and Implant Centre, Shivaji Nagar, Gali No. 1, Model Town, Pathankot.	Dental Clinic
130	Shri Ram Dental & Medical Care, Tempo Stand, Near Post Office, Sujanpur Pathankot	Clinic
131	Mahavir Medical Mission Hospital, Pangoli Chowk, Tehsil & Distt. Pathankot.	Hospital
132	Public Clinical Lab & X-Ray, Main Bazar Sujanpur, Pathankot	Laboratory
133	Puri Clinic Laboratory, Dhangu Road, Near-Hindu Co-operative Bank, Model Town, Tehsil & District-Pathankot	Clinic

134	Puri Clinic, Dhaki Chowk, Pathankot, District Pathankot	Clinic
135	Maxcare Hospital, Sunder Nagar, Dhangu Road, Pathankot	Hospital
136	Mehta Nursing Home, Opp. Power House, Dhangu Road, Pathankot.	Hospital
137	R.K. Clinical Laboratory, SBI, Bajri Company, College Road, Pathankot.	Laboratory
138	Misra Nursing Home, Dhangu Road, Pathankot	Hospital
139	Raajan Clinic, Kali Mata Mandir Road, Tehsil & District-Pathankot	Clinic
140	Navchetan Multispeciality Hospital, Behind-LIC Building, Near-Truck Union, Pathankot	Hospital
141	North Central Hospital, Near Shani Dev Mandir, Dalhousie Road, Pathankot	Hospital
142	Oberoi Nursing Home, College Road, Pathankot.	Hospital
143	Pathankot Kidney Hospital & Stone Clinic, Near J.K. Palace, Patel Chowk, Tehsil & Distt. Pathankot	Hospital
144	PMC HOSPITAL, BRIDGE NO 4, NEAR SHANI DEV MANDIR, SUJANPUR DISTRICT PATHANKOT	Hospital
145	Raj Neuro Spine Trauma & Maternity Centre, The Raj Hospital, Simble Chowk, Dhangu Road, Pathankot	Hospital
146	Dental Care & Implant Centre, 68/3, Dharampura Colony, Batala.	Dental Clinic
147	Roshan Lab, Main Bazaar, Narot Jaimal Singh, Pathankot	Laboratory
148	Randhawa Hospital, Opp-HDFC Bank, State Road, Sarna, District-Pathankot	Hospital
149	Sai Clinic Cum Hospital, Jugial Road, Maira, P.O. Sujanpur, Pathankot	Clinic
150	Ravi Paediatric Centre Near Imp.Trust Office, Pathankot.	Hospital
151	Sai Clinical Laboratory, H.No. 298, Gali No. 01, Shivaji Nagar, Opp-Riksha Stand, Dhangu Road Model Town, Pathankot	Laboratory
152	Sai Clinical Laboratory, Opposite-Petrol Pump, Bamial, Pathankot	Laboratory
153	S.S.Memorial Satyam Hospital, Patel Chowk, Tehsil & Distt. Pathankot	Hospital
154	Sandhu Chest Hospital, Behind Kapoor Maternity Hospital, Near Bus Stand, Pathankot	Hospital
155	Saini Eye Hospital, Dhangu Road, Pathankot.	Clinic
156	Saini's Bone & Joint Hospital, Dalhousie Road, Pathankot	Hospital
157	Sanjeevani Satellite Laboratory, Shop No. 06, Ashirvad Palace, Dhangu Road, Sunder Nagar, Pathankot	Laboratory
158	Sanjay Sharma Hospital, Gurdaspur Road, Pathankot	Hospital
159	Sanvi Diagnostic Laboratory, Near-SBI, Opposite-Dr. Agnihotri Clinic, M.C. Road, Sujanpur, Tehsil & District-Pathankot	Clinic
160	Sharma Clinical Laboratory, G.T. Road, Nangal Bhur, Tehsil & District-Pathankot	Clinic
161	Dr. Lal Path Labs Near Rose Avenue Sali Road, Opp. Moti Mahal, Pathankot	Clinic
162	Sharma clinic, Dhangu Peer Pathankot	Clinic
163	Kaushal Dental Clinic, Towards Better Dental Care, Shop No.22 84 & 85 Manav Complex Patel Chowk, Pathankot	Clinic
164	Sharma Multispeciality Dental Clinic, Anandpur Road, Near-Water Tank, Tehsil & District-Pathankot.	Dental Clinic
165	Sharma Diagnostic Centre, Dhangu Road, Purani Sabzi Mandi, Tehsil & Distt. Pathankot	Clinic
166	Shiv Clinical Laboratory, Bamial Road, Fatehpur Chowk, Pathankot	Laboratory
167	Shiv Clinical Laboratory, Dhangu Road, Opposite-Division No. 02, Pathankot	Laboratory

168	Shivalik Laboratory & ECG Centre, Dalhousie Road, Near Alishan Hotel, Pathankot	Laboratory
169	B.R.L Diagnostics, Near-Air Force Station, Dhaki Chowk, Tehsil & District-Pathankot	Laboratory
170	Shri Balaji Diagnostic Laboratory, Dhaki Chowk, Near-Chamba Rest House, Pathankot.	Laboratory
171	Sigma Lab, Indira Colony, Pathankot	Laboratory
172	Smile And Shine Dental Clinic, Sujanpur Pathankot	Dental Clinic
173	SKR Hospitals & Trauma Centre Pvt. Ltd., Jammu - Jalandhar Bye Pass, Malikpur Chowk, Pathankot.	Hospital
174	Shri Ram Mission Diagnostic Lab, Mission Road, Pathankot	Clinic
175	Star Pathology Lab, Basement Dr K.D. Eye Hospital, Patel Chowk Pathankot	Laboratory
176	Studio Folligrow Hair Transplant & Cosmetic Centre, MK-3 Complex, 1st Floor, Opp. Side Sukhsadan Hospital, Dalhousie Road, Pathankot	Clinic
177	Sri Nangli Hospital, Sunder Nagar, Pathankot	Hospital
178	Sri Sai Hospital (A Multi Speciality & Surgical Centre), Bye Pass, Opp. A.B College, Pathankot	Hospital
179	Sukh Sadan Hospital & Truma Centre, Dhalhousie Road, Pathankot	Hospital
180	Sukiran ENT Hospital, Gill Kucha Gopal Dass Mission Chowk, Tehsil & Distt-Pathankot	Hospital
181	THIND EYE HOSPITAL, SCO-8, TMT SCHEME, SAILI ROAD, PATHANKOT	Clinic
182	Swastik hospital, Jagat Nagar, Near Shani Dev Mandir, Dalhousie Road, Tehsil & District-Pathankot	Hospital
183	Bhinder Hospital, Mission Road, Pathankot.	Hospital
184	Verma Diagnostic Laboratory, Dhangu Road, Pathankot	Laboratory
185	Mahajan Dental Care, Near Kartar Palace, Sarna Chowk, Pathankot	Clinic
186	Life Care Path Labs, Near-Neelkanth Hospital, Dalhousie Road, Tehsil & District-Pathankot.	Laboratory
187	Nikhil Eye Hospital, Model Town Chowk, Near-Ricksaw Stand, Dhangu Road, Tehsil & District-Pathankot.	Hospital
188	Shree Ram Mission Hospital, Mission Road, Pathankot	Hospital
189	Dr. Amit Gupta's Heart Super-Speciality Centre, Behind Pantaloons Showroom, Near-Shani Dev Mandir, Dalhousie Road, Pathankot	Clinic
190	SRL LIMITED, NANDA COMPLEX, OPPOSITE VENICE HOTLE, DHANGU RAOD, PATHANKOT	Laboratory
191	Thakur Dalip Singh Memorial Hospital, Nagri Road, Fatehpur, Tehsil & Distt. Pathankot,	Hospital
192	Harsav Eye & Kid Care Centre, Nabipur, Kalanaur Road, Gurdaspur.	Clinic
193	Dr. Lal Path Lab (Urban Estate), Qadian Road, Urban Estate, Batala, Gurdaspur	Laboratory
194	HCL AVITAS PVT LTD, Aaru Swasthya Kendra, C/o Mr. Ishal Mahajan S/o Kasturi Lal Khasra No. 2522/2211 (1-0), Khanpur Chowk, Jugal Road, Near Amar Iron Store	Clinic
195	KDH Neuro & Spine Centre, Dalhousie-Jalandhar Bye Pass Road, Near-A.B. College, Tehsil & District-Pathankot.	Hospital
196	R.S. Lifeline Hospital, Village-Nangal Bhur, Tehsil & District-Pathankot	Hospital
197	Ace Hospital, Gaushala Road, Near-tank Chowk, Tehsil & District-Pathankot.	Hospital
198	Thakur Healcare Hospital, Village-Manwal, Tehsil & District-Pathankot	Hospital
199	Mahajan Medicity, Near-Shani Dev Mandir, Pathankot	Hospital
200	Harman ENT & Allery Centre, Near-Improvement Trust Road, Patel Chowk, Pathankot	Hospital
201	S.M.O. C.H.C., Sujanpur, Pathankot	Hospital

202	S.M.O. CHC, Narot Jaimal Singh, Distt Pathankot	Hospital
203	S.M.O., C.H.C., Gharota, Distt-Pathankot	Hospital
204	Bright Smile Dental Clinic, Defence Road, Mamoon, Pathankot	Clinic
205	Civil Dispensary, Saili Kulian, Tehsil & District-Pathankot	Clinic
206	E.S.I. Dispensary, Pathankot	Clinic
207	Mini P.H.C Bharth Sahib, Near Gurdwara Shri Bharth Sahib, Distt- Pathankot	Clinic
208	P.H.C Bhoa, V.P.O Bhoa, Distt- Pathankot	Clinic
209	Mansotra Scan Centre, Dalhousie Road, Pathankot	Clinic
210	P.H.C Kathlour, Village- Kathlour, Distt- Pathankot	Clinic
211	Mahajan Health Care Centre, Sundar Chak, Pathankot	Clinic
212	Primary Health Centre, Gurdaspur Bhaian, Tehsil & District-Pathankot.	Clinic
213	S.M.O., Civil Hospital, Pathankot	Hospital
214	Jeet Singh Diagnostic Centre, Dhangu Road, Sunder Nagar, Pathankot	Clinic

## Annexure-B

<b>List of HCFs operating without the authorization of the Board under the Bio Medical Waste Management Rules, 2016</b>		
<b>Sr No.</b>	<b>Name of the Hospital</b>	<b>Category of HCF (Hospital/Nursing Home/Clinics/Dispensaries/Veterinary/Laboratories/Ayush/Forensic lab or Research lab)</b>
1	Surishta Memorial Hospital, Bawa Market, Opp. Krishna Palace, Khojki Chack Road, Bamial, District-Pathankot.	Hospital
2	Bhagat Hospital, Opposite-Sen. Sec. School, Narot Jaimal Singh, Tehsil & District-Pathankot.	Hospital
3	Santosh Sohal Hospital, Kanal Road, Sujanpur, Tehsil & Distt Pathankot.	Hospital
4	Arya Hospital, Jammu Pathankot Highway Bridge No. 5, sujanpur, Pathankot	Hospital
5	Kanwar Hospital, Municipal Colony,College Road,Pathankot.	Hospital
6	Raswan Surgical Hospital, Shri Ram Market, Dalhousie Road, Pathankot	Hospital
7	Tilak Hospital,Dhangu Road,Pathankot	Hospital
8	Gupta Children Hospital, Shri Ram Market, Dalhousie Road,Pathankot	Hospital
9	Kaushalya Devi Hospital & Diagnostic Center, Kali Mata Mandir, Patel Chowk, Pathankot	Hospital
10	Shiv Vardan Hospital, Pangoli Chowk, Tehsil & Distt-Pathankot	Hospital
11	Randeep Hospital, B/s Shankuntla Palace, Sarna, Pathankot	Hospital
12	DR M L ATTRI HOSPITAL, Manwal Bagh ,Near Anchal Palace, Pathankot	Hospital
13	Kapoor Maternity Home, Indra Colony, Pathankot	Hospital
14	City Lifeline Hospitals Pvt. Ltd., Patel Chowk, Pathankot	Hospital
15	R.S. Lifeline Hospital, Village-Nangal Bhur, Tehsil & District-Pathankot	Hospital
16	Ace Hospital, Gaushala Road, Near-tank Chowk, Tehsil & District-Pathankot.	Hospital
17	Thakur Healcare Hospital, Village-Manwal, Tehsil & District-Pathankot	Hospital
18	Mahajan Medicity, Near-Shani Dev Mandir, Pathankot	Hospital
19	Harman ENT & Allery Centre, Near-Improvement Trust Road, Patel Chowk, Pathankot	Hospital
20	Bright Smile Dental Clinic, Defence Road, Mamoon, Pathankot	Clinic/OPD
21	Mansotra Scan Centre, Dalhousie Road, Pathankot	Clinic/OPD
22	Mahajan Health Care Centre, Sundar Chak, Pathankot	Clinic/OPD
23	Jeet Singh Diagnostic Centre, Dhangu Road,Sunder Nagar,Pathankot	Clinic/OPD

**List of HCFs not complying with provisions of the Bio Medical Waste Management Rules, 2016**

Sr No.	Name of the Hospital	Category of HCF (Hospital/Nursing Home/ Clinics/Dispensaries/Veterinary /Laboratories/Ayush/Forensic lab or Research lab)
1	Puri Clinic, Dhaki Chowk, Pathankot, District Pathankot	Clinic
2	Raajan Clinic, Kali Mata Mandir Road, Tehsil & District-Pathankot	Clinic
3	Garg Hospital (New Name- Raj Neuro Spine Trauma & Maternity Centre, The Raj Hospital, Simble Chowk, Dhangu Road, Pathankot )	Hospital
4	Jaswal Children Hospital, Mission Road, Distt. Pathankot.	Hospital
5	North Central Hospital, Near Shani Dev Mandir, Dalhousie Road, Pathankot	Hospital
6	Chaitanya Hospital Street No 1, Friends Colony Patel Chowk Tehsil & District Pathankot	Hospital
7	Gandotra Hospital, Near-Ram Lilla Ground, Mission Road,Pathankot.	Hospital
8	Gupta ENT Hospital,Patel Chowk, Pathankot.	Hospital



## PUNJAB POLLUTION CONTROL BOARD

Regional Office, Plot No. 66, Focal Point, Near- Little Paragon Modern School,  
Aliwal Road, Batala, District-Gurdaspur

Tele Fax:- 01871-226033

Website:- www.ppcb.gov.in

email:- ppcbatala@gmail.com

No. 265

Date: 12/1/2023

To

M/s Raj Neuro Spine Trauma & Maternity Centre,  
Simble Chowk, Dhangu Road,  
Pathankot.

**Sub:- Violations of the various provisions of the Bio-Medical Waste (Management) Rules, 2016 framed under Environment (Protection) Act, 1986.**

Rule 2(1) of the Bio Medical Waste Management Rules, 2016, provided that these rules shall apply to all persons who generate, collect, receive, store, transport, treat, dispose, or handle bio medical waste in any form including hospitals, nursing homes, clinics, dispensaries, veterinary institutions, animal houses, pathological laboratories, blood banks, ayush hospitals, clinical establishments, research or educational institution, health camp, medical or surgical camp, vaccination camp, blood donation camp, first aid rooms of school, forensic laboratories and research labs.

Whereas according to Rule 4(a) of the Bio Medical Waste Management Rules, 2016, it shall be the duty of every occupier to take all steps to ensure that Bio-Medical Waste is handled without any adverse effect to human health and the environment, and whereas according to Rule (10) of the said rules, every occupier handling Bio-Medical Waste, irrespective of the quantity shall make an application in form-II to the Board for grant of authorization in this regard, the HCF was granted authorization under Bio-Medical Waste (Management) Rules, 2016, which is valid upto 30.09.2025.

And whereas, the hospital was visited by officer of the Board on 31/10/2023 and the HCF was found not-complying with the various provisions of the Bio Medical Waste (Management) Rules, 2016.

And whereas, it has been proposed to take action against the HCF for violation of provisions of the Bio-Medical Waste (Management) Rules, 2016 framed under Environment (Protection) Act, 1986 by imposing Environmental Compensation as per the CPCB guidelines, after giving an opportunity to file objections;

As such, you are hereby asked to show cause within 10 days as to why the proposed action shall not be taken against the HCF due to the violations observed by the visiting officers, failing which it will be presumed that the HCF has nothing to say and Board shall go ahead to take proposed action without giving any further notice/opportunity.

  
Environmental Engineer,  
Regional Office, Batala.


**PUNJAB POLLUTION CONTROL BOARD**


**Regional Office, Plot No. 66, Focal Point, Near- Little Paragon Modern School,  
 Aliwal Road, Batala, District-Gurdaspur**

Tele Fax:- 01871-226033      Website:- www.ppcb.gov.in      email:- ppcbatala@gmail.com

No. 2603

Date: 12/12/2023

To

M/s Jaswal Children Hospital,  
 Mission Road,  
 Distt. Pathankot.

**Sub:- Violations of the various provisions of the Bio-Medical Waste (Management) Rules, 2016 framed under Environment (Protection) Act, 1986.**

Rule 2(1) of the Bio Medical Waste Management Rules, 2016, provided that these rules shall apply to all persons who generate, collect, receive, store, transport, treat, dispose, or handle bio medical waste in any form including hospitals, nursing homes, clinics, dispensaries, veterinary institutions, animal houses, pathological laboratories, blood banks, ayush hospitals, clinical establishments, research or educational institution, health camp, medical or surgical camp, vaccination camp, blood donation camp, first aid rooms of school, forensic laboratories and research labs.

Whereas according to Rule 4(a) of the Bio Medical Waste Management Rules, 2016, it shall be the duty of every occupier to take all steps to ensure that Bio-Medical Waste is handled without any adverse effect to human health and the environment, and whereas according to Rule (10) of the said rules, every occupier handling Bio-Medical Waste, irrespective of the quantity shall make an application in form-II to the Board for grant of authorization in this regard, the HCF was granted authorization under Bio-Medical Waste (Management) Rules, 2016, which is valid upto 31.03.2028.

And whereas, the hospital was visited by officer of the Board on 31/10/2023 and the HCF was found not-complying with the various provisions of the Bio Medical Waste (Management) Rules, 2016.

And whereas, it has been proposed to take action against the HCF for violation of provisions of the Bio-Medical Waste (Management) Rules, 2016 framed under Environment (Protection) Act, 1986 by imposing Environmental Compensation as per the CPCB guidelines, after giving an opportunity to file objections;

As such, you are hereby asked to show cause within 10 days as to why the proposed action shall not be taken against the HCF due to the violations observed by the visiting officers, failing which it will be presumed that the HCF has nothing to say and Board shall go ahead to take proposed action without giving any further notice/opportunity.

  
**Environmental Engineer,  
 Regional Office, Batala.**


**PUNJAB POLLUTION CONTROL BOARD**


**Regional Office, Plot No. 66, Focal Point, Near- Little Paragon Modern School,  
 Aliwal Road, Batala, District-Gurdaspur**

Tele Fax:- 01871-226033      Website:- www.ppcb.gov.in      email:- ppcbatala@gmail.com

No. 2598

Date: 12/12/2023

To

M/s Raajan Clinic,  
 Kali Mata Mandir Road,  
 Tehsil & District-Pathankot

**Sub:- Violations of the various provisions of the Bio-Medical Waste (Management) Rules, 2016 framed under Environment (Protection) Act, 1986.**

Rule 2(1) of the Bio Medical Waste Management Rules, 2016, provided that these rules shall apply to all persons who generate, collect, receive, store, transport, treat, dispose, or handle bio medical waste in any form including hospitals, nursing homes, clinics, dispensaries, veterinary institutions, animal houses, pathological laboratories, blood banks, ayush hospitals, clinical establishments, research or educational institution, health camp, medical or surgical camp, vaccination camp, blood donation camp, first aid rooms of school, forensic laboratories and research labs.

Whereas according to Rule 4(a) of the Bio Medical Waste Management Rules, 2016, it shall be the duty of every occupier to take all steps to ensure that Bio-Medical Waste is handled without any adverse effect to human health and the environment, and whereas according to Rule (10) of the said rules, every occupier handling Bio-Medical Waste, irrespective of the quantity shall make an application in form-II to the Board for grant of authorization in this regard, the HCF was granted authorization under Bio-Medical Waste (Management) Rules, 2016, which is granted forever (One Time).

And whereas, the hospital was visited by officer of this office on 01/11/2023 and the HCF was found not-complying with the various provisions of the Bio Medical Waste (Management) Rules, 2016.

And whereas, it has been proposed to take action against the HCF for violation of provisions of the Bio-Medical Waste (Management) Rules, 2016 framed under Environment (Protection) Act, 1986 by imposing Environmental Compensation as per the CPCB guidelines, after giving an opportunity to file objections;

As such, you are hereby asked to show cause within 10 days as to why the proposed action shall not be taken against the HCF due to the violations observed by the visiting officers, failing which it will be presumed that the HCF has nothing to say and Board shall go ahead to take proposed action without giving any further notice/opportunity.

  
**Environmental Engineer,  
 Regional Office, Batala.**

	<b>PUNJAB POLLUTION CONTROL BOARD</b> <b>Regional Office, Plot No. 66, Focal Point, Near- Little Paragon Modern School,</b> <b>Aliwal Road, Batala, District-Gurdaspur</b>	
Tele Fax:- 01871-226033	Website:- www.ppcb.gov.in	email:- ppcbatala@gmail.com

No. 2589Date: 2 / 12 / 2023

To

M/s Puri Clinic,  
Dhaki Chowk,  
District Pathankot

**Sub:- Violations of the various provisions of the Bio-Medical Waste (Management) Rules, 2016 framed under Environment (Protection) Act, 1986.**

Rule 2(1) of the Bio Medical Waste Management Rules, 2016, provided that these rules shall apply to all persons who generate, collect, receive, store, transport, treat, dispose, or handle bio medical waste in any form including hospitals, nursing homes, clinics, dispensaries, veterinary institutions, animal houses, pathological laboratories, blood banks, ayush hospitals, clinical establishments, research or educational institution, health camp, medical or surgical camp, vaccination camp, blood donation camp, first aid rooms of school, forensic laboratories and research labs.

Whereas according to Rule 4(a) of the Bio Medical Waste Management Rules, 2016, it shall be the duty of every occupier to take all steps to ensure that Bio-Medical Waste is handled without any adverse effect to human health and the environment, and whereas according to Rule (10) of the said rules, every occupier handling Bio-Medical Waste, irrespective of the quantity shall make an application in form-II to the Board for grant of authorization in this regard, the HCF was granted authorization under Bio-Medical Waste (Management) Rules, 2016, which is granted forever (One Time).

And whereas, the hospital was visited by officer of this office on 03/11/2023 and the HCF was found not-complying with the various provisions of the Bio Medical Waste (Management) Rules, 2016.

And whereas, it has been proposed to take action against the HCF for violation of provisions of the Bio-Medical Waste (Management) Rules, 2016 framed under Environment (Protection) Act, 1986 by imposing Environmental Compensation as per the CPCB guidelines, after giving an opportunity to file objections;

As such, you are hereby asked to show cause within 10 days as to why the proposed action shall not be taken against the HCF due to the violations observed by the visiting officers, failing which it will be presumed that the HCF has nothing to say and Board shall go ahead to take proposed action without giving any further notice/opportunity.

  
**Environmental Engineer,**  
**Regional Office, Batala.**


**PUNJAB POLLUTION CONTROL BOARD**


**Regional Office, Plot No. 66, Focal Point, Near- Little Paragon Modern School,  
 Aliwal Road, Batala, District-Gurdaspur**

Tele Fax:- 01871-226033      Website:- www.ppcb.gov.in      email:- ppcbatala@gmail.com

No. 260D

Date: 12/12/2023

To

M/s Gupta ENT Hospital,  
 Patel Chowk,  
 Pathankot.

**Sub:- Violations of the various provisions of the Bio-Medical Waste (Management) Rules, 2016 framed under Environment (Protection) Act, 1986.**

Rule 2(1) of the Bio Medical Waste Management Rules, 2016, provided that these rules shall apply to all persons who generate, collect, receive, store, transport, treat, dispose, or handle bio medical waste in any form including hospitals, nursing homes, clinics, dispensaries, veterinary institutions, animal houses, pathological laboratories, blood banks, ayush hospitals, clinical establishments, research or educational institution, health camp, medical or surgical camp, vaccination camp, blood donation camp, first aid rooms of school, forensic laboratories and research labs.

Whereas according to Rule 4(a) of the Bio Medical Waste Management Rules, 2016, it shall be the duty of every occupier to take all steps to ensure that Bio-Medical Waste is handled without any adverse effect to human health and the environment, and whereas according to Rule (10) of the said rules, every occupier handling Bio-Medical Waste, irrespective of the quantity shall make an application in form-II to the Board for grant of authorization in this regard, the HCF was granted authorization under Bio-Medical Waste (Management) Rules, 2016, which is valid upto 30/09/2028.

And whereas, the hospital was visited by officer of the Board on 01/11/2023 and the HCF was found not-complying with the various provisions of the Bio Medical Waste (Management) Rules, 2016.

And whereas, it has been proposed to take action against the HCF for violation of provisions of the Bio-Medical Waste (Management) Rules, 2016 framed under Environment (Protection) Act, 1986 by imposing Environmental Compensation as per the CPCB guidelines, after giving an opportunity to file objections;

As such, you are hereby asked to show cause within 10 days as to why the proposed action shall not be taken against the HCF due to the violations observed by the visiting officers, failing which it will be presumed that the HCF has nothing to say and Board shall go ahead to take proposed action without giving any further notice/opportunity.

  
**Environmental Engineer,  
 Regional Office, Batala.**


**PUNJAB POLLUTION CONTROL BOARD**


**Regional Office, Plot No. 66, Focal Point, Near- Little Paragon Modern School,  
 Aliwal Road, Batala, District-Gurdaspur**

Tele Fax:- 01871-226033      Website:- www.ppcb.gov.in      email:- ppcbatala@gmail.com

No. 2601

Date: 12 / 12 / 2023

To

M/s Gandotra Hospital,  
 Near-Ram Lilla Ground, Mission Road,  
 Pathankot.

**Sub:- Violations of the various provisions of the Bio-Medical Waste (Management) Rules, 2016 framed under Environment (Protection) Act, 1986.**

Rule 2(1) of the Bio Medical Waste Management Rules, 2016, provided that these rules shall apply to all persons who generate, collect, receive, store, transport, treat, dispose, or handle bio medical waste in any form including hospitals, nursing homes, clinics, dispensaries, veterinary institutions, animal houses, pathological laboratories, blood banks, ayush hospitals, clinical establishments, research or educational institution, health camp, medical or surgical camp, vaccination camp, blood donation camp, first aid rooms of school, forensic laboratories and research labs.

Whereas according to Rule 4(a) of the Bio Medical Waste Management Rules, 2016, it shall be the duty of every occupier to take all steps to ensure that Bio-Medical Waste is handled without any adverse effect to human health and the environment, and whereas according to Rule (10) of the said rules, every occupier handling Bio-Medical Waste, irrespective of the quantity shall make an application in form-II to the Board for grant of authorization in this regard, the HCF was granted authorization under Bio-Medical Waste (Management) Rules, 2016, which was valid upto 31.03.2024.

And whereas, the hospital was visited by officer of the Board on 04/11/2023 and the HCF was found not-complying with the various provisions of the Bio Medical Waste (Management) Rules, 2016.

And whereas, it has been proposed to take action against the HCF for violation of provisions of the Bio-Medical Waste (Management) Rules, 2016 framed under Environment (Protection) Act, 1986 by imposing Environmental Compensation as per the CPCB guidelines, after giving an opportunity to file objections;

As such, you are hereby asked to show cause within 10 days as to why the proposed action shall not be taken against the HCF due to the violations observed by the visiting officers, failing which it will be presumed that the HCF has nothing to say and Board shall go ahead to take proposed action without giving any further notice/opportunity.

  
**Environmental Engineer,  
 Regional Office, Batala.**

 <b>PUNJAB POLLUTION CONTROL BOARD</b>	 <b>LIFE</b> Lifestyle for Environment
<b>Regional Office, Plot No. 66, Focal Point, Near- Little Paragon Modern School,</b> <b>Aliwal Road, Batala, District-Gurdaspur</b>	
Tele Fax:- 01871-226033	Website:- www.ppcb.gov.in
No. <u>2602</u>	email:- ppcbatala@gmail.com

Date: 12 / 12 / 2023

To

M/s Chaitanya Hospital,  
 Street No 1, Friends Colony Patel Chowk,  
 Tehsil & District Pathankot

**Sub:- Violations of the various provisions of the Bio-Medical Waste (Management) Rules, 2016 framed under Environment (Protection) Act, 1986.**

Rule 2(1) of the Bio Medical Waste Management Rules, 2016, provided that these rules shall apply to all persons who generate, collect, receive, store, transport, treat, dispose, or handle bio medical waste in any form including hospitals, nursing homes, clinics, dispensaries, veterinary institutions, animal houses, pathological laboratories, blood banks, ayush hospitals, clinical establishments, research or educational institution, health camp, medical or surgical camp, vaccination camp, blood donation camp, first aid rooms of school, forensic laboratories and research labs.

Whereas according to Rule 4(a) of the Bio Medical Waste Management Rules, 2016, it shall be the duty of every occupier to take all steps to ensure that Bio-Medical Waste is handled without any adverse effect to human health and the environment, and whereas according to Rule (10) of the said rules, every occupier handling Bio-Medical Waste, irrespective of the quantity shall make an application in form-II to the Board for grant of authorization in this regard, the HCF was granted authorization under Bio-Medical Waste (Management) Rules, 2016, which is valid upto 31.03.2028.

And whereas, the hospital was visited by officer of the Board on 31/10/2023 and the HCF was found not-complying with the various provisions of the Bio Medical Waste (Management) Rules, 2016.

And whereas, it has been proposed to take action against the HCF for violation of provisions of the Bio-Medical Waste (Management) Rules, 2016 framed under Environment (Protection) Act, 1986 by imposing Environmental Compensation as per the CPCB guidelines, after giving an opportunity to file objections;

As such, you are hereby asked to show cause within 10 days as to why the proposed action shall not be taken against the HCF due to the violations observed by the visiting officers, failing which it will be presumed that the HCF has nothing to say and Board shall go ahead to take proposed action without giving any further notice/opportunity.

  
**Environmental Engineer,**  
**Regional Office, Batala.**

 **PUNJAB POLLUTION CONTROL BOARD**  **LIFE**  
 Regional Office, Plot No. 66, Focal Point, Near- Little Paragon Modern School,  
 Aliwal Road, Batala, District-Gurdaspur  
 Tele Fax:- 01871-226033 Website:- www.ppcb.gov.in email:- ppcbatala@gmail.com

No. 2603Date: 12/12/2023

To

M/s North Central Hospital,  
 Near Shani Dev Mandir, Dalhousie Road,  
 Pathankot.

**Sub:- Violations of the various provisions of the Bio-Medical Waste (Management) Rules, 2016 framed under Environment (Protection) Act, 1986.**

Rule 2(1) of the Bio Medical Waste Management Rules, 2016, provided that these rules shall apply to all persons who generate, collect, receive, store, transport, treat, dispose, or handle bio medical waste in any form including hospitals, nursing homes, clinics, dispensaries, veterinary institutions, animal houses, pathological laboratories, blood banks, ayush hospitals, clinical establishments, research or educational institution, health camp, medical or surgical camp, vaccination camp, blood donation camp, first aid rooms of school, forensic laboratories and research labs.

Whereas according to Rule 4(a) of the Bio Medical Waste Management Rules, 2016, it shall be the duty of every occupier to take all steps to ensure that Bio-Medical Waste is handled without any adverse effect to human health and the environment, and whereas according to Rule (10) of the said rules, every occupier handling Bio-Medical Waste, irrespective of the quantity shall make an application in form-II to the Board for grant of authorization in this regard, the HCF was granted authorization under Bio-Medical Waste (Management) Rules, 2016, which is valid upto 31.03.2028.

And whereas, the hospital was visited by officer of the Board on 31/10/2023 and the HCF was found not-complying with the various provisions of the Bio Medical Waste (Management) Rules, 2016.

And whereas, it has been proposed to take action against the HCF for violation of provisions of the Bio-Medical Waste (Management) Rules, 2016 framed under Environment (Protection) Act, 1986 by imposing Environmental Compensation as per the CPCB guidelines, after giving an opportunity to file objections;

As such, you are hereby asked to show cause within 10 days as to why the proposed action shall not be taken against the HCF due to the violations observed by the visiting officers, failing which it will be presumed that the HCF has nothing to say and Board shall go ahead to take proposed action without giving any further notice/opportunity.

  
 Environmental Engineer,  
 Regional Office, Batala.



## PUNJAB POLLUTION CONTROL BOARD

Regional Office, Plot No. 66, Focal Point, Near- Little Paragon Modern School,  
Aliwal Road, Batala, District-Gurdaspur

Tele Fax:- 01871-226033

Website:- www.ppcb.gov.in

email:- ppcbatala@gmail.com

No. 2575

Date: 12/12/2023

To

M/s Surishta Memorial Hospital,  
Bawa Market, Opp. Krishna Palace, Khojki Chack Road, Bamial,  
District-Pathankot.

**Sub:- Violation of the various provisions of Bio-Medical Waste (Management) Rules, 2016 framed under the provisions of the Environment (Protection) Act, 1986.**

Rule 2(1) of the Bio Medical Waste Management Rules, 2016, provided that these rules shall apply to all persons who generate, collect, receive, store, transport, treat, dispose, or handle bio medical waste in any form including hospitals, nursing homes, clinics, dispensaries, veterinary institutions, animal houses, pathological laboratories, blood banks, ayush hospitals, clinical establishments, research or educational institution, health camp, medical or surgical camp, vaccination camp, blood donation camp, first aid rooms of school, forensic laboratories and research labs.

Whereas according to Rule 4(a) of the Bio Medical Waste Management Rules, 2016, it shall be the duty of every occupier to take all steps to ensure that Bio-Medical Waste is handled without any adverse effect to human health and the environment, and whereas according to Rule (10) of the said rules, every occupier handling Bio-Medical Waste, irrespective of the quantity shall make an application in form-II to the Board for grant of authorization in this regard, the HCF was granted authorization under Bio-Medical Waste (Management) Rules, 2016, which was expired on 30.09.2023.

And whereas, the hospital has failed to obtain the renewal of authorization under the Bio-Medical Waste (Management) Rules, 2016 till date from the Board thus, violating the provisions of Bio-Medical Waste (Management & Handling) Rules, 2016.

And whereas, it has been proposed to take action against the HCF for violation of provisions of the Bio-Medical Waste (Management) Rules, 2016 framed under Environment (Protection) Act, 1986 by imposing Environmental Compensation as per the CPCB guidelines, after giving an opportunity to file objections;

As such, you are hereby asked to show cause within 10 days as to why the proposed action shall not be taken against the HCF due to above mentioned violations, failing which it will be presumed that the HCF has nothing to say and Board shall go ahead to take proposed action without giving any further notice/opportunity.

  
Environmental Engineer,  
Regional Office, Batala.


**PUNJAB POLLUTION CONTROL BOARD**


**Regional Office, Plot No. 66, Focal Point, Near- Little Paragon Modern School,**  
**Aliwal Road, Batala, District-Gurdaspur.**

Tele Fax:- 01871-226033      Website:- www.ppcb.gov.in      email:- ppcbatala@gmail.com

No. 2576Date: 12/12/2023

To :

M/s Bhagat Hospital,  
 Opposite-Sen. Sec. School, Narot Jaimal Singh,  
 Tehsil & District-Pathankot.

**Sub:- Violation of the various provisions of Bio-Medical Waste (Management) Rules, 2016 framed under the provisions of the Environment (Protection) Act, 1986.**

Rule 2(1) of the Bio Medical Waste Management Rules, 2016, provided that these rules shall apply to all persons who generate, collect, receive, store, transport, treat, dispose, or handle bio medical waste in any form including hospitals, nursing homes, clinics, dispensaries, veterinary institutions, animal houses, pathological laboratories, blood banks, ayush hospitals, clinical establishments, research or educational institution, health camp, medical or surgical camp, vaccination camp, blood donation camp, first aid rooms of school, forensic laboratories and research labs.

Whereas according to Rule 4(a) of the Bio Medical Waste Management Rules, 2016, it shall be the duty of every occupier to take all steps to ensure that Bio-Medical Waste is handled without any adverse effect to human health and the environment, and whereas according to Rule (10) of the said rules, every occupier handling Bio-Medical Waste, irrespective of the quantity shall make an application in form-II to the Board for grant of authorization in this regard, the HCF was granted authorization under Bio-Medical Waste (Management) Rules, 2016, which was expired on 30.09.2023.

And whereas, the hospital has failed to obtain the renewal of authorization under the Bio-Medical Waste (Management) Rules, 2016 till date from the Board thus, violating the provisions of Bio-Medical Waste (Management & Handling) Rules, 2016.

And whereas, it has been proposed to take action against the HCF for violation of provisions of the Bio-Medical Waste (Management) Rules, 2016 framed under Environment (Protection) Act, 1986 by imposing Environmental Compensation as per the CPCB guidelines, after giving an opportunity to file objections;

As such, you are hereby asked to show cause within 10 days as to why the proposed action shall not be taken against the HCF due to above mentioned violations, failing which it will be presumed that the HCF has nothing to say and Board shall go ahead to take proposed action without giving any further notice/opportunity.

  
 Environmental Engineer,  
 Regional Office, Batala.


**PUNJAB POLLUTION CONTROL BOARD**


**Regional Office, Plot No. 66, Focal Point, Near- Little Paragon Modern School,  
 Aliwal Road, Batala, District-Gurdaspur**

Tele Fax:- 01871-226033      Website:- www.ppcb.gov.in      email:- ppcbatala@gmail.com

No. 2577Date: 12/12/2023

To

M/s Santosh Sohal Hospital,  
 Canal Road, Near-Tempu Stand, Sujanpur,  
 Pathankot.

**Sub:- Violation of the various provisions of Bio-Medical Waste (Management) Rules, 2016 framed under the provisions of the Environment (Protection) Act, 1986.**

Rule 2(1) of the Bio Medical Waste Management Rules, 2016, provided that these rules shall apply to all persons who generate, collect, receive, store, transport, treat, dispose, or handle bio medical waste in any form including hospitals, nursing homes, clinics, dispensaries, veterinary institutions, animal houses, pathological laboratories, blood banks, ayush hospitals, clinical establishments, research or educational institution, health camp, medical or surgical camp, vaccination camp, blood donation camp, first aid rooms of school, forensic laboratories and research labs.

Whereas according to Rule 4(a) of the Bio Medical Waste Management Rules, 2016, it shall be the duty of every occupier to take all steps to ensure that Bio-Medical Waste is handled without any adverse effect to human health and the environment, and whereas according to Rule (10) of the said rules, every occupier handling Bio-Medical Waste, irrespective of the quantity shall make an application in form-II to the Board for grant of authorization in this regard, the HCF was granted authorization under Bio-Medical Waste (Management) Rules, 2016, which was expired on 30.09.2023.

And whereas, the hospital has failed to obtain the renewal of authorization under the Bio-Medical Waste (Management) Rules, 2016 till date from the Board thus, violating the provisions of Bio-Medical Waste (Management & Handling) Rules, 2016.

And whereas, the hospital was visited by officer of the Board on 31/10/2023 and the HCF was found not-complying with the various provisions of the Bio Medical Waste (Management) Rules, 2016.

And whereas, it has been proposed to take action against the HCF for violation of provisions of the Bio-Medical Waste (Management) Rules, 2016 framed under Environment (Protection) Act, 1986 by imposing Environmental Compensation as per the CPCB guidelines, after giving an opportunity to file objections;

As such, you are hereby asked to show cause within 10 days as to why the proposed action shall not be taken against the HCF due to above mentioned violations, failing which it will be presumed that the HCF has nothing to say and Board shall go ahead to take proposed action without giving any further notice/opportunity.

  
 Environmental Engineer,  
 Regional Office, Batala.


**PUNJAB POLLUTION CONTROL BOARD**


**Regional Office, Plot No. 66, Focal Point, Near- Little Paragon Modern School,  
 Aliwal Road, Batala, District-Gurdaspur**

Tele Fax:- 01871-226033      Website:- www.ppcb.gov.in      email:- ppcbatala@gmail.com

No. 2578Date: 12/12/2023

To

M/s Arya Hospital,  
 Bridge No. 5, Pathankot Jammu Highway, Sujanpur,  
 Pathankot.

**Sub:- Violation of the various provisions of Bio-Medical Waste (Management) Rules, 2016 framed under the provisions of the Environment (Protection) Act, 1986.**

Rule 2(1) of the Bio Medical Waste Management Rules, 2016, provided that these rules shall apply to all persons who generate, collect, receive, store, transport, treat, dispose, or handle bio medical waste in any form including hospitals, nursing homes, clinics, dispensaries, veterinary institutions, animal houses, pathological laboratories, blood banks, ayush hospitals, clinical establishments, research or educational institution, health camp, medical or surgical camp, vaccination camp, blood donation camp, first aid rooms of school, forensic laboratories and research labs.

Whereas according to Rule 4(a) of the Bio Medical Waste Management Rules, 2016, it shall be the duty of every occupier to take all steps to ensure that Bio-Medical Waste is handled without any adverse effect to human health and the environment, and whereas according to Rule (10) of the said rules, every occupier handling Bio-Medical Waste, irrespective of the quantity shall make an application in form-II to the Board for grant of authorization in this regard, the HCF was granted authorization under Bio-Medical Waste (Management) Rules, 2016, which was expired on 30.09.2023.

And whereas, the hospital has failed to obtain the renewal of authorization under the Bio-Medical Waste (Management) Rules, 2016 till date from the Board thus, violating the provisions of Bio-Medical Waste (Management & Handling) Rules, 2016.

And whereas, the hospital was visited by officer of the Board on 04/11/2023 and the HCF was found not-complying with the various provisions of the Bio Medical Waste (Management) Rules, 2016.

And whereas, it has been proposed to take action against the HCF for violation of provisions of the Bio-Medical Waste (Management) Rules, 2016 framed under Environment (Protection) Act, 1986 by imposing Environmental Compensation as per the CPCB guidelines, after giving an opportunity to file objections;

As such, you are hereby asked to show cause within 10 days as to why the proposed action, shall not be taken against the HCF due to above mentioned violations, failing which it will be presumed that the HCF has nothing to say and Board shall go ahead to take proposed action without giving any further notice/opportunity.

  
 Environmental Engineer,  
 Regional Office, Batala.


**PUNJAB POLLUTION CONTROL BOARD**


**Regional Office, Plot No. 66, Focal Point, Near- Little Paragon Modern School,  
 Aliwal Road, Batala, District-Gurdaspur**

Tele Fax:- 01871-226033      Website:- www.ppcb.gov.in      email:- ppcbatala@gmail.com

No. 2579Date: 12/12/2023

To

M/s Kanwar Hospital,  
 Municipal Colony, College Road,  
 Pathankot.

**Sub:- Violation of the various provisions of Bio-Medical Waste (Management) Rules, 2016 framed under the provisions of the Environment (Protection) Act, 1986.**

Rule 2(1) of the Bio Medical Waste Management Rules, 2016, provided that these rules shall apply to all persons who generate, collect, receive, store, transport, treat, dispose, or handle bio medical waste in any form including hospitals, nursing homes, clinics, dispensaries, veterinary institutions, animal houses, pathological laboratories, blood banks, ayush hospitals, clinical establishments, research or educational institution, health camp, medical or surgical camp, vaccination camp, blood donation camp, first aid rooms of school, forensic laboratories and research labs.

Whereas according to Rule 4(a) of the Bio Medical Waste Management Rules, 2016, it shall be the duty of every occupier to take all steps to ensure that Bio-Medical Waste is handled without any adverse effect to human health and the environment, and whereas according to Rule (10) of the said rules, every occupier handling Bio-Medical Waste, irrespective of the quantity shall make an application in form-II to the Board for grant of authorization in this regard, the HCF was granted authorization under Bio-Medical Waste (Management) Rules, 2016, which was expired on 31.03.2023.

And whereas, the hospital has failed to obtain the renewal of authorization under the Bio-Medical Waste (Management) Rules, 2016 till date from the Board thus, violating the provisions of Bio-Medical Waste (Management & Handling) Rules, 2016.

And whereas, it has been proposed to take action against the HCF for violation of provisions of the Bio-Medical Waste (Management) Rules, 2016 framed under Environment (Protection) Act, 1986 by imposing Environmental Compensation as per the CPCB guidelines, after giving an opportunity to file objections;

As such, you are hereby asked to show cause within 10 days as to why the proposed action shall not be taken against the HCF due to above mentioned violations, failing which it will be presumed that the HCF has nothing to say and Board shall go ahead to take proposed action without giving any further notice/opportunity.

  
 Environmental Engineer,  
 Regional Office, Batala.


**PUNJAB POLLUTION CONTROL BOARD**


**Regional Office, Plot No. 66, Focal Point, Near- Little Paragon Modern School,**  
**Aliwal Road, Batala, District-Gurdaspur**

Tele Fax:- 01871-226033      Website:- www.ppcb.gov.in      email:- ppcbatala@gmail.com

No. 2580Date: 19/11/2023

To

M/s Raswan Surgical Hospital,  
Shri Ram Market, Dalhousie Road,  
Pathankot

**Sub:- Violation of the various provisions of Bio-Medical Waste (Management) Rules, 2016 framed under the provisions of the Environment (Protection) Act, 1986.**

Rule 2(1) of the Bio Medical Waste Management Rules, 2016, provided that these rules shall apply to all persons who generate, collect, receive, store, transport, treat, dispose, or handle bio medical waste in any form including hospitals, nursing homes, clinics, dispensaries, veterinary institutions, animal houses, pathological laboratories, blood banks, ayush hospitals, clinical establishments, research or educational institution, health camp, medical or surgical camp, vaccination camp, blood donation camp, first aid rooms of school, forensic laboratories and research labs.

Whereas according to Rule 4(a) of the Bio Medical Waste Management Rules, 2016, it shall be the duty of every occupier to take all steps to ensure that Bio-Medical Waste is handled without any adverse effect to human health and the environment, and whereas according to Rule (10) of the said rules, every occupier handling Bio-Medical Waste, irrespective of the quantity shall make an application in form-II to the Board for grant of authorization in this regard, the HCF was granted authorization under Bio-Medical Waste (Management) Rules, 2016, which was expired on 31.03.2023.

And whereas, the hospital has failed to obtain the renewal of authorization under the Bio-Medical Waste (Management) Rules, 2016 till date from the Board thus, violating the provisions of Bio-Medical Waste (Management & Handling) Rules, 2016.

And whereas, it has been proposed to take action against the HCF for violation of provisions of the Bio-Medical Waste (Management) Rules, 2016 framed under Environment (Protection) Act, 1986 by imposing Environmental Compensation as per the CPCB guidelines, after giving an opportunity to file objections;

As such, you are hereby asked to show cause within 10 days as to why the proposed action shall not be taken against the HCF due to above mentioned violations, failing which it will be presumed that the HCF has nothing to say and Board shall go ahead to take proposed action without giving any further notice/opportunity.

  
 Environmental Engineer,  
 Regional Office, Batala.


**PUNJAB POLLUTION CONTROL BOARD**


**Regional Office, Plot No. 66, Focal Point, Near- Little Paragon Modern School,  
Aliwal Road, Batala, District-Gurdaspur**

Tele Fax:- 01871-226033      Website:- www.ppcb.gov.in      email:- ppcbatala@gmail.com

No. 2581

Date: 12/12/2023

To

M/s Tilak Hospital,  
Dhangu Road,  
Pathankot

**Sub:- Violation of the various provisions of Bio-Medical Waste (Management) Rules, 2016 framed under the provisions of the Environment (Protection) Act, 1986.**

Rule 2(1) of the Bio Medical Waste Management Rules, 2016, provided that these rules shall apply to all persons who generate, collect, receive, store, transport, treat, dispose, or handle bio medical waste in any form including hospitals, nursing homes, clinics, dispensaries, veterinary institutions, animal houses, pathological laboratories, blood banks, ayush hospitals, clinical establishments, research or educational institution, health camp, medical or surgical camp, vaccination camp, blood donation camp, first aid rooms of school, forensic laboratories and research labs.

Whereas according to Rule 4(a) of the Bio Medical Waste Management Rules, 2016, it shall be the duty of every occupier to take all steps to ensure that Bio-Medical Waste is handled without any adverse effect to human health and the environment, and whereas according to Rule (10) of the said rules, every occupier handling Bio-Medical Waste, irrespective of the quantity shall make an application in form-II to the Board for grant of authorization in this regard, the HCF was granted authorization under Bio-Medical Waste (Management) Rules, 2016, which was expired on 31.03.2023.

And whereas, the hospital has failed to obtain the renewal of authorization under the Bio-Medical Waste (Management) Rules, 2016 till date from the Board thus, violating the provisions of Bio-Medical Waste (Management & Handling) Rules, 2016.

And whereas, it has been proposed to take action against the HCF for violation of provisions of the Bio-Medical Waste (Management) Rules, 2016 framed under Environment (Protection) Act, 1986 by imposing Environmental Compensation as per the CPCB guidelines, after giving an opportunity to file objections;

As such, you are hereby asked to show cause within 10 days as to why the proposed action shall not be taken against the HCF due to above mentioned violations, failing which it will be presumed that the HCF has nothing to say and Board shall go ahead to take proposed action without giving any further notice/opportunity.

  
**Environmental Engineer,  
Regional Office, Batala.**


**PUNJAB POLLUTION CONTROL BOARD**


**Regional Office, Plot No. 66, Focal Point, Near- Little Paragon Modern School,**  
**Aliwal Road, Batala, District-Gurdaspur**  
 Tele Fax:- 01871-226033      Website:- www.ppcb.gov.in      email:- ppcbatala@gmail.com

No. 2582Date: 12/12/2023

To

M/s Gupta Children Hospital,  
Shri Ram Market, Dalhousie Road,  
Pathankot.

**Sub:- Violation of the various provisions of Bio-Medical Waste (Management) Rules, 2016 framed under the provisions of the Environment (Protection) Act, 1986.**

Rule 2(1) of the Bio Medical Waste Management Rules, 2016, provided that these rules shall apply to all persons who generate, collect, receive, store, transport, treat, dispose, or handle bio medical waste in any form including hospitals, nursing homes, clinics, dispensaries, veterinary institutions, animal houses, pathological laboratories, blood banks, ayush hospitals, clinical establishments, research or educational institution, health camp, medical or surgical camp, vaccination camp, blood donation camp, first aid rooms of school, forensic laboratories and research labs.

Whereas according to Rule 4(a) of the Bio Medical Waste Management Rules, 2016, it shall be the duty of every occupier to take all steps to ensure that Bio-Medical Waste is handled without any adverse effect to human health and the environment, and whereas according to Rule (10) of the said rules, every occupier handling Bio-Medical Waste, irrespective of the quantity shall make an application in form-II to the Board for grant of authorization in this regard, the HCF was granted authorization under Bio-Medical Waste (Management) Rules, 2016, which was expired on 31.03.2023.

And whereas, the hospital has failed to obtain the renewal of authorization under the Bio-Medical Waste (Management) Rules, 2016 till date from the Board thus, violating the provisions of Bio-Medical Waste (Management & Handling) Rules, 2016.

And whereas, it has been proposed to take action against the HCF for violation of provisions of the Bio-Medical Waste (Management) Rules, 2016 framed under Environment (Protection) Act, 1986 by imposing Environmental Compensation as per the CPCB guidelines, after giving an opportunity to file objections;

As such, you are hereby asked to show cause within 10 days as to why the proposed action shall not be taken against the HCF due to above mentioned violations, failing which it will be presumed that the HCF has nothing to say and Board shall go ahead to take proposed action without giving any further notice/opportunity.

  
**Environmental Engineer,**  
**Regional Office, Batala.**


**PUNJAB POLLUTION CONTROL BOARD**


**Regional Office, Plot No. 66, Focal Point, Near- Little Paragon Modern School,**  
**Aliwal Road, Batala, District-Gurdaspur**

Tele Fax:- 01871-226033      Website:- www.ppcb.gov.in      email:- ppcbatala@gmail.com

No. 2583Date: 12/12/2023

To

M/s Kaushalya Devi Hospital & Diagnostic Center,  
Kali Mata Mandir, Patel Chowk,  
Pathankot

**Sub:- Violation of the various provisions of Bio-Medical Waste (Management) Rules, 2016 framed under the provisions of the Environment (Protection) Act, 1986.**

Rule 2(1) of the Bio Medical Waste Management Rules, 2016, provided that these rules shall apply to all persons who generate, collect, receive, store, transport, treat, dispose, or handle bio medical waste in any form including hospitals, nursing homes, clinics, dispensaries, veterinary institutions, animal houses, pathological laboratories, blood banks, ayush hospitals, clinical establishments, research or educational institution, health camp, medical or surgical camp, vaccination camp, blood donation camp, first aid rooms of school, forensic laboratories and research labs.

Whereas according to Rule 4(a) of the Bio Medical Waste Management Rules, 2016, it shall be the duty of every occupier to take all steps to ensure that Bio-Medical Waste is handled without any adverse effect to human health and the environment, and whereas according to Rule (10) of the said rules, every occupier handling Bio-Medical Waste, irrespective of the quantity shall make an application in form-II to the Board for grant of authorization in this regard, the HCF was granted authorization under Bio-Medical Waste (Management) Rules, 2016, which was expired on 31.03.2023.

And whereas, the hospital has failed to obtain the renewal of authorization under the Bio-Medical Waste (Management) Rules, 2016 till date from the Board thus, violating the provisions of Bio-Medical Waste (Management & Handling) Rules, 2016.

And whereas, it has been proposed to take action against the HCF for violation of provisions of the Bio-Medical Waste (Management) Rules, 2016 framed under Environment (Protection) Act, 1986 by imposing Environmental Compensation as per the CPCB guidelines, after giving an opportunity to file objections;

As such, you are hereby asked to show cause within 10 days as to why the proposed action shall not be taken against the HCF due to above mentioned violations, failing which it will be presumed that the HCF has nothing to say and Board shall go ahead to take proposed action without giving any further notice/opportunity.

  
**Environmental Engineer,**  
**Regional Office, Batala.**

	<b>PUNJAB POLLUTION CONTROL BOARD</b>	
<b>Regional Office, Plot No. 66, Focal Point, Near- Little Paragon Modern School, Aliwal Road, Batala, District-Gurdaspur</b>		
Tele Fax:- 01871-226033	Website:- www.ppcb.gov.in	email:- ppcbatala@gmail.com

No. 2584Date: 12/12/2023

To

M/s Randeep Hospital,  
B/s Shankuntla Palace, Sarna,  
Pathankot

**Sub:- Violation of the various provisions of Bio-Medical Waste (Management) Rules, 2016 framed under the provisions of the Environment (Protection) Act, 1986.**

Rule 2(1) of the Bio Medical Waste Management Rules, 2016, provided that these rules shall apply to all persons who generate, collect, receive, store, transport, treat, dispose, or handle bio medical waste in any form including hospitals, nursing homes, clinics, dispensaries, veterinary institutions, animal houses, pathological laboratories, blood banks, ayush hospitals, clinical establishments, research or educational institution, health camp, medical or surgical camp, vaccination camp, blood donation camp, first aid rooms of school, forensic laboratories and research labs.

Whereas according to Rule 4(a) of the Bio Medical Waste Management Rules, 2016, it shall be the duty of every occupier to take all steps to ensure that Bio-Medical Waste is handled without any adverse effect to human health and the environment, and whereas according to Rule (10) of the said rules, every occupier handling Bio-Medical Waste, irrespective of the quantity shall make an application in form-II to the Board for grant of authorization in this regard, the HCF was granted authorization under Bio-Medical Waste (Management) Rules, 2016, which was expired on 30.09.2023.

And whereas, the hospital has failed to obtain the renewal of authorization under the Bio-Medical Waste (Management) Rules, 2016 till date from the Board thus, violating the provisions of Bio-Medical Waste (Management & Handling) Rules, 2016.

And whereas, it has been proposed to take action against the HCF for violation of provisions of the Bio-Medical Waste (Management) Rules, 2016 framed under Environment (Protection) Act, 1986 by imposing Environmental Compensation as per the CPCB guidelines, after giving an opportunity to file objections;

As such, you are hereby asked to show cause within 10 days as to why the proposed action shall not be taken against the HCF due to above mentioned violations, failing which it will be presumed that the HCF has nothing to say and Board shall go ahead to take proposed action without giving any further notice/opportunity.

  
**Environmental Engineer,  
Regional Office, Batala.**


**PUNJAB POLLUTION CONTROL BOARD**


Regional Office, Plot No. 66, Focal Point, Near- Little Paragon Modern School,  
 Aliwal Road, Batala, District-Gurdaspur

Tele Fax:- 01871-226033 Website:- www.ppcb.gov.in email:- ppcbatala@gmail.com

No. 2585

Date: 12/12/2023

To

M/s Dr M.L. Attari Hospital  
 Manwal Bagh ,Near Anchal Palace,  
 Pathankot

**Sub:- Violation of the various provisions of Bio-Medical Waste (Management) Rules, 2016 framed under the provisions of the Environment (Protection) Act, 1986.**

Rule 2(1) of the Bio Medical Waste Management Rules, 2016, provided that these rules shall apply to all persons who generate, collect, receive, store, transport, treat, dispose, or handle bio medical waste in any form including hospitals, nursing homes, clinics, dispensaries, veterinary institutions, animal houses, pathological laboratories, blood banks, ayush hospitals, clinical establishments, research or educational institution, health camp, medical or surgical camp, vaccination camp, blood donation camp, first aid rooms of school, forensic laboratories and research labs.

Whereas according to Rule 4(a) of the Bio Medical Waste Management Rules, 2016, it shall be the duty of every occupier to take all steps to ensure that Bio-Medical Waste is handled without any adverse effect to human health and the environment, and whereas according to Rule (10) of the said rules, every occupier handling Bio-Medical Waste, irrespective of the quantity shall make an application in form-II to the Board for grant of authorization in this regard, the HCF was granted authorization under Bio-Medical Waste (Management) Rules, 2016, which was expired on 31.03.2023.

And whereas, the hospital has failed to obtain the renewal of authorization under the Bio-Medical Waste (Management) Rules, 2016 till date from the Board thus, violating the provisions of Bio-Medical Waste (Management & Handling) Rules, 2016.

And whereas, it has been proposed to take action against the HCF for violation of provisions of the Bio-Medical Waste (Management) Rules, 2016 framed under Environment (Protection) Act, 1986 by imposing Environmental Compensation as per the CPCB guidelines, after giving an opportunity to file objections;

As such, you are hereby asked to show cause within 10 days as to why the proposed action shall not be taken against the HCF due to above mentioned violations, failing which it will be presumed that the HCF has nothing to say and Board shall go ahead to take proposed action without giving any further notice/opportunity.

  
 Environmental Engineer,  
 Regional Office, Batala.


**PUNJAB POLLUTION CONTROL BOARD**


**Regional Office, Plot No. 66, Focal Point, Near- Little Paragon Modern School,  
 Aliwal Road, Batala, District-Gurdaspur**

Tele/Fax:- 01871-226033      Website:- www.ppcb.gov.in      email:- ppcbatala@gmail.com

No. 2586

Date: 12/12/2023

To

M/s Kapoor Maternity Home,  
 Indra Colony,  
 Pathankot.

**Sub:- Violation of the various provisions of Bio-Medical Waste (Management) Rules, 2016 framed under the provisions of the Environment (Protection) Act, 1986.**

Rule 2(1) of the Bio Medical Waste Management Rules, 2016, provided that these rules shall apply to all persons who generate, collect, receive, store, transport, treat, dispose, or handle bio medical waste in any form including hospitals, nursing homes, clinics, dispensaries, veterinary institutions, animal houses, pathological laboratories, blood banks, ayush hospitals, clinical establishments, research or educational institution, health camp, medical or surgical camp, vaccination camp, blood donation camp, first aid rooms of school, forensic laboratories and research labs.

Whereas according to Rule 4(a) of the Bio Medical Waste Management Rules, 2016, it shall be the duty of every occupier to take all steps to ensure that Bio-Medical Waste is handled without any adverse effect to human health and the environment, and whereas according to Rule (10) of the said rules, every occupier handling Bio-Medical Waste, irrespective of the quantity shall make an application in form-II to the Board for grant of authorization in this regard, the HCF was granted authorization under Bio-Medical Waste (Management) Rules, 2016, which was expired on 31.03.2023.

And whereas, the hospital has failed to obtain the renewal of authorization under the Bio-Medical Waste (Management) Rules, 2016 till date from the Board thus, violating the provisions of Bio-Medical Waste (Management & Handling) Rules, 2016.

And whereas, it has been proposed to take action against the HCF for violation of provisions of the Bio-Medical Waste (Management) Rules, 2016 framed under Environment (Protection) Act, 1986 by imposing Environmental Compensation as per the CPCB guidelines, after giving an opportunity to file objections;

As such, you are hereby asked to show cause within 10 days as to why the proposed action shall not be taken against the HCF due to above mentioned violations, failing which it will be presumed that the HCF has nothing to say and Board shall go ahead to take proposed action without giving any further notice/opportunity.

  
**Environmental Engineer,  
 Regional Office, Batala.**


**PUNJAB POLLUTION CONTROL BOARD**


**Regional Office, Plot No. 66, Focal Point, Near- Little Paragon Modern School,**  
**Aliwal Road, Batala, District-Gurdaspur**

Tele Fax:- 01871-226033      Website:- www.ppcb.gov.in      email:- ppcbatala@gmail.com

No. 2587

Date: 12/12/2023

To

M/s Jeet Singh Diagnostic Centre,  
Dhangu Road, Sunder Nagar,  
Pathankot

**Sub:- Violation of the various provisions of Bio-Medical Waste (Management) Rules, 2016 framed under the provisions of the Environment (Protection) Act, 1986.**

Rule 2(1) of the Bio Medical Waste Management Rules, 2016, provided that these rules shall apply to all persons who generate, collect, receive, store, transport, treat, dispose, or handle bio medical waste in any form including hospitals, nursing homes, clinics, dispensaries, veterinary institutions, animal houses, pathological laboratories, blood banks, ayush hospitals, clinical establishments, research or educational institution, health camp, medical or surgical camp, vaccination camp, blood donation camp, first aid rooms of school, forensic laboratories and research labs.

Whereas according to Rule 4(a) of the Bio Medical Waste Management Rules, 2016, it shall be the duty of every occupier to take all steps to ensure that Bio-Medical Waste is handled without any adverse effect to human health and the environment, and whereas according to Rule (10) of the said rules, every occupier handling Bio-Medical Waste, irrespective of the quantity shall make an application in form-II to the Board for grant of authorization in this regard, the HCF was granted authorization under Bio-Medical Waste (Management) Rules, 2016, which was expired on 31.03.2023.

And whereas, the hospital has failed to obtain the renewal of authorization under the Bio-Medical Waste (Management) Rules, 2016 till date from the Board thus, violating the provisions of Bio-Medical Waste (Management & Handling) Rules, 2016.

And whereas, it has been proposed to take action against the HCF for violation of provisions of the Bio-Medical Waste (Management) Rules, 2016 framed under Environment (Protection) Act, 1986 by imposing Environmental Compensation as per the CPCB guidelines, after giving an opportunity to file objections;

As such, you are hereby asked to show cause within 10 days as to why the proposed action shall not be taken against the HCF due to above mentioned violations, failing which it will be presumed that the HCF has nothing to say and Board shall go ahead to take proposed action without giving any further notice/opportunity.

  
 Environmental Engineer,  
 Regional Office, Batala.

	<b>PUNJAB POLLUTION CONTROL BOARD</b>	 <b>LIFE</b> Lifestyle for Environment
<b>Regional Office, Plot No. 66, Focal Point, Near- Little Paragon Modern School,          Aliwal Road, Batala, District-Gurdaspur</b>		
Tele Fax:- 01871-226033	Website:- www.ppcb.gov.in	email:- ppcbatala@gmail.com

No. 2588Date: 12/12/2023

To

M/s Shiv Vardan Hospital,  
 Pangoli Chowk,  
 Tehsil & Distt-Pathankot

**Sub:- Violations of the various provisions of the Bio-Medical Waste (Management) Rules, 2016 framed under Environment (Protection) Act, 1986.**

Whereas, under rule 2(1) of the Bio Medical Waste Management Rules, 2016, these rules shall apply to all persons who generate, collect, receive, store, transport, treat, dispose, or handle bio medical waste in any form including hospitals, nursing homes, clinics, dispensaries, veterinary institutions, animal houses, pathological laboratories, blood banks, ayush hospitals, clinical establishments, research or educational institution, health camp, medical or surgical camp, vaccination camp, blood donation camp, first aid rooms of school, forensic laboratories and research labs.

Whereas under rule 4(a) of the Bio Medical Waste Management Rules, 2016, it shall be the duty of every occupier to take all steps to ensure that Bio-Medical Waste is handled without any adverse effect to human health and the environment.

Whereas under the rule (10) of the said rules, every occupier handling Bio-Medical Waste, irrespective of the quantity shall make an application in form-II to the Board for grant of authorization.

And whereas, earlier the HCF was granted authorization under Bio-Medical Waste (Management) Rules, 2016, which was expired on 30.09.2023 and whereas, the hospital has obtained renewal of authorization under the Bio-Medical Waste (Management) Rules, 2016 on dated 07/12/2023, which is valid upto 31/03/2028.

And whereas, the HCF was being operated without valid authorization of the Board from period 01/11/2023 to 06/12/2023 and thus violated the provisions of Bio-Medical Waste (Management & Handling) Rules, 2016.

And whereas, it has been proposed to take action against the HCF for violation of provisions of the Bio-Medical Waste (Management) Rules, 2016 framed under Environment (Protection) Act, 1986 by imposing Environmental Compensation as per the CPCB guidelines, after giving an opportunity to file objections;

As such, you are hereby asked to show cause within 10 days as to why the proposed action shall not be taken against the HCF due to above mentioned violations, failing which it will be presumed that the HCF has nothing to say and Board shall go ahead to take proposed action without giving any further notice/opportunity.

  
**Environmental Engineer,  
 Regional Office, Batala.**


**PUNJAB POLLUTION CONTROL BOARD**


**Regional Office, Plot No. 66, Focal Point, Near- Little Paragon Modern School,  
 Aliwal Road, Batala, District-Gurdaspur**

Tele Fax:- 01871-226033      Website:- www.ppcb.gov.in      email:- ppcbatala@gmail.com

No. 2589

Date: 12 / 12 / 2023

To

M/s City Lifeline Hospitals Pvt. Ltd.,  
 Patel Chowk,  
 Pathankot.

**Sub:- Violations of the various provisions of the Bio-Medical Waste (Management) Rules, 2016 framed under Environment (Protection) Act, 1986.**

Whereas, under rule 2(1) of the Bio Medical Waste Management Rules, 2016, these rules shall apply to all persons who generate, collect, receive, store, transport, treat, dispose, or handle bio medical waste in any form including hospitals, nursing homes, clinics, dispensaries, veterinary institutions, animal houses, pathological laboratories, blood banks, ayush hospitals, clinical establishments, research or educational institution, health camp, medical or surgical camp, vaccination camp, blood donation camp, first aid rooms of school, forensic laboratories and research labs.

Whereas under rule 4(a) of the Bio Medical Waste Management Rules, 2016, it shall be the duty of every occupier to take all steps to ensure that Bio-Medical Waste is handled without any adverse effect to human health and the environment.

Whereas under the rule (10) of the said rules, every occupier handling Bio-Medical Waste, irrespective of the quantity shall make an application in form-II to the Board for grant of authorization.

And whereas, earlier the HCF was granted authorization under Bio-Medical Waste (Management) Rules, 2016, which was expired on 30.09.2023 and whereas, the hospital has obtained renewal of authorization under the Bio-Medical Waste (Management) Rules, 2016 on dated 24/11/2023, which is valid upto 31/03/2024.

And whereas, the HCF was being operated without valid authorization of the Board from period 01/11/2023 to 23/11/2023 and thus violated the provisions of Bio-Medical Waste (Management & Handling) Rules, 2016.

And whereas, it has been proposed to take action against the HCF for violation of provisions of the Bio-Medical Waste (Management) Rules, 2016 framed under Environment (Protection) Act, 1986 by imposing Environmental Compensation as per the CPCB guidelines, after giving an opportunity to file objections;

As such, you are hereby asked to show cause within 10 days as to why the proposed action shall not be taken against the HCF due to above mentioned violations, failing which it will be presumed that the HCF has nothing to say and Board shall go ahead to take proposed action without giving any further notice/opportunity.

  
 Environmental Engineer,  
 Regional Office, Batala.

 <b>PUNJAB POLLUTION CONTROL BOARD</b> 		
<b>Regional Office, Plot No. 66, Focal Point, Near- Little Paragon Modern School, Aliwal Road, Batala, District-Gurdaspur</b>		
Tele Fax:- 01871-226033	Website:- www.ppcb.gov.in	email:- ppcbatala@gmail.com

No. 2390Date: 12 / 12 / 2023

To

M/s Mahajan Health Care Centre,  
Sunder Chowk,  
District Pathankot

**Sub:- Violations of the various provisions of the Bio-Medical Waste (Management) Rules, 2016 framed under Environment (Protection) Act, 1986.**

Whereas, under rule 2(1) of the Bio Medical Waste Management Rules, 2016, these rules shall apply to all persons who generate, collect, receive, store, transport, treat, dispose, or handle bio medical waste in any form including hospitals, nursing homes, clinics, dispensaries, veterinary institutions, animal houses, pathological laboratories, blood banks, ayush hospitals, clinical establishments, research or educational institution, health camp, medical or surgical camp, vaccination camp, blood donation camp, first aid rooms of school, forensic laboratories and research labs.

Whereas under rule 4(a) of the Bio Medical Waste Management Rules, 2016, it shall be the duty of every occupier to take all steps to ensure that Bio-Medical Waste is handled without any adverse effect to human health and the environment.

Whereas under the rule (10) of the said rules, every occupier handling Bio-Medical Waste, irrespective of the quantity shall make an application in form-II to the Board for grant of authorization.

And whereas, earlier the HCF was granted authorization under Bio-Medical Waste (Management) Rules, 2016, which was expired on 31.03.2023 and whereas, the hospital has obtained renewal of authorization under the Bio-Medical Waste (Management) Rules, 2016 on dated 04/12/2023, which is granted forever (One Time).

And whereas, the HCF was being operated without valid authorization of the Board from period 01/04/2023 to 03/12/2023 and thus violating the provisions of Bio-Medical Waste (Management & Handling) Rules, 2016.

And whereas, it has been proposed to take action against the HCF for violation of provisions of the Bio-Medical Waste (Management) Rules, 2016 framed under Environment (Protection) Act, 1986 by imposing Environmental Compensation as per the CPCB guidelines, after giving an opportunity to file objections;

As such, you are hereby asked to show cause within 10 days as to why the proposed action shall not be taken against the HCF due to above mentioned violations, failing which it will be presumed that the HCF has nothing to say and Board shall go ahead to take proposed action without giving any further notice/opportunity.

  
**Environmental Engineer,  
Regional Office, Batala.**


**PUNJAB POLLUTION CONTROL BOARD**


**Regional Office, Plot No. 66, Focal Point, Near- Little Paragon Modern School,  
 Aliwal Road, Batala, District-Gurdaspur**

Tele Fax:- 01871-226033      Website:- www.ppcb.gov.in      email:- ppcbatala@gmail.com

No. 2591Date: 12 /12/2023

To

M/s R.S. Lifeline Hospital,  
 Jai Hind Market, G.T. Road, Nangal,  
 Tehsil & District-Pathankot.

**Sub:- Violations of the various provisions of the Bio-Medical Waste (Management) Rules, 2016 framed under Environment (Protection) Act, 1986.**

Whereas, under rule 2(1) of the Bio Medical Waste Management Rules, 2016, these rules shall apply to all persons who generate, collect, receive, store, transport, treat, dispose, or handle bio medical waste in any form including hospitals, nursing homes, clinics, dispensaries, veterinary institutions, animal houses, pathological laboratories, blood banks, ayush hospitals, clinical establishments, research or educational institution, health camp, medical or surgical camp, vaccination camp, blood donation camp, first aid rooms of school, forensic laboratories and research labs.

Whereas under rule 4(a) of the Bio Medical Waste Management Rules, 2016, it shall be the duty of every occupier to take all steps to ensure that Bio-Medical Waste is handled without any adverse effect to human health and the environment.

Whereas under the rule (10) of the said rules, every occupier handling Bio-Medical Waste, irrespective of the quantity shall make an application in form-II to the Board for grant of authorization.

And whereas the HCF is operating without obtaining authorization of the Board under the Bio-Medical Waste (Management) Rules, 2016 and thus violating the provisions of Bio-Medical Waste (Management & Handling) Rules, 2016.

And whereas, it has been proposed to take action against the HCF for violation of provisions of the Bio-Medical Waste (Management) Rules, 2016 framed under Environment (Protection) Act, 1986 by imposing Environmental Compensation as per the CPCB guidelines, after giving an opportunity to file objections;

As such, you are hereby asked to show cause within 10 days as to why the proposed action, shall not be taken against the HCF due to above mentioned violations, failing which it will be presumed that the HCF has nothing to say and Board shall go ahead to take proposed action without giving any further notice/opportunity.

  
**Environmental Engineer,  
 Regional Office, Batala.**

	<b>PUNJAB POLLUTION CONTROL BOARD</b>	
<b>Regional Office, Plot No. 66, Focal Point, Near- Little Paragon Modern School,</b> <b>Aliwal Road, Batala, District-Gurdaspur</b>		
Tele Fax:- 01871-226033	Website:- www.ppcb.gov.in	email:- ppcbatala@gmail.com

No. 2592Date: 12 / 12 / 2023

To

M/s Ace Hospital,  
Gaushala Road, Near-Tank Chowk,  
Tehsil & District-pathankot.

**Sub:- Violations of the various provisions of the Bio-Medical Waste (Management) Rules, 2016 framed under Environment (Protection) Act, 1986.**

Whereas, under rule 2(1) of the Bio Medical Waste Management Rules, 2016, these rules shall apply to all persons who generate, collect, receive, store, transport, treat, dispose, or handle bio medical waste in any form including hospitals, nursing homes, clinics, dispensaries, veterinary institutions, animal houses, pathological laboratories, blood banks, ayush hospitals, clinical establishments, research or educational institution, health camp, medical or surgical camp, vaccination camp, blood donation camp, first aid rooms of school, forensic laboratories and research labs.

Whereas under rule 4(a) of the Bio Medical Waste Management Rules, 2016, it shall be the duty of every occupier to take all steps to ensure that Bio-Medical Waste is handled without any adverse effect to human health and the environment.

Whereas under the rule (10) of the said rules, every occupier handling Bio-Medical Waste, irrespective of the quantity shall make an application in form-II to the Board for grant of authorization.

And whereas the HCF is operating without obtaining authorization of the Board under the Bio-Medical Waste (Management) Rules, 2016 and thus violating the provisions of Bio-Medical Waste (Management & Handling) Rules, 2016.

And whereas, it has been proposed to take action against the HCF for violation of provisions of the Bio-Medical Waste (Management) Rules, 2016 framed under Environment (Protection) Act, 1986 by imposing Environmental Compensation as per the CPCB guidelines, after giving an opportunity to file objections;

As such, you are hereby asked to show cause within 10 days as to why the proposed action shall not be taken against the HCF due to above mentioned violations, failing which it will be presumed that the HCF has nothing to say and Board shall go ahead to take proposed action without giving any further notice/opportunity.

  
**Environmental Engineer,**  
**Regional Office, Batala.**


**PUNJAB POLLUTION CONTROL BOARD**


Regional Office, Plot No. 66, Focal Point, Near- Little Paragon Modern School,  
 Aliwal Road, Batala, District-Gurdaspur

Tele Fax:- 01871-226033      Website:- www.ppcb.gov.in      email:- ppcbatala@gmail.com

No. 2593

Date: 12 /12/2023

To

M/s Thakur Healcare Hospital,  
 Village-Manwal,  
 Tehsil & District-Pathankot

**Sub:- Violations of the various provisions of the Bio-Medical Waste (Management) Rules, 2016 framed under Environment (Protection) Act, 1986.**

Whereas, under rule 2(1) of the Bio Medical Waste Management Rules, 2016, these rules shall apply to all persons who generate, collect, receive, store, transport, treat, dispose, or handle bio medical waste in any form including hospitals, nursing homes, clinics, dispensaries, veterinary institutions, animal houses, pathological laboratories, blood banks, ayush hospitals, clinical establishments, research or educational institution, health camp, medical or surgical camp, vaccination camp, blood donation camp, first aid rooms of school, forensic laboratories and research labs.

Whereas under rule 4(a) of the Bio Medical Waste Management Rules, 2016, it shall be the duty of every occupier to take all steps to ensure that Bio-Medical Waste is handled without any adverse effect to human health and the environment.

Whereas under the rule (10) of the said rules, every occupier handling Bio-Medical Waste, irrespective of the quantity shall make an application in form-II to the Board for grant of authorization.

And whereas the HCF is operating without obtaining authorization of the Board under the Bio-Medical Waste (Management) Rules, 2016 and thus violating the provisions of Bio-Medical Waste (Management & Handling) Rules, 2016.

And whereas, it has been proposed to take action against the HCF for violation of provisions of the Bio-Medical Waste (Management) Rules, 2016 framed under Environment (Protection) Act, 1986 by imposing Environmental Compensation as per the CPCB guidelines, after giving an opportunity to file objections;

As such, you are hereby asked to show cause within 10 days as to why the proposed action shall not be taken against the HCF due to above mentioned violations, failing which it will be presumed that the HCF has nothing to say and Board shall go ahead to take proposed action without giving any further notice/opportunity.

  
 Environmental Engineer,  
 Regional Office, Batala.

	<b>PUNJAB POLLUTION CONTROL BOARD</b>	
<b>Regional Office, Plot No. 66, Focal Point, Near- Little Paragon Modern School, Aliwal Road, Batala, District-Gurdaspur</b>		
Tele Fax:- 01871-226033	Website:- www.ppcb.gov.in	email:- ppcbatala@gmail.com

No. 2594Date: 12/12/2023

To

M/s Mahajan Medicity,  
Near-Shani Dev Mandir,  
Tehsil & District-Pathankot.

**Sub:- Violations of the various provisions of the Bio-Medical Waste (Management) Rules, 2016 framed under Environment (Protection) Act, 1986.**

Whereas, under rule 2(1) of the Bio Medical Waste Management Rules, 2016, these rules shall apply to all persons who generate, collect, receive, store, transport, treat, dispose, or handle bio medical waste in any form including hospitals, nursing homes, clinics, dispensaries, veterinary institutions, animal houses, pathological laboratories, blood banks, ayush hospitals, clinical establishments, research or educational institution, health camp, medical or surgical camp, vaccination camp, blood donation camp, first aid rooms of school, forensic laboratories and research labs.

Whereas under rule 4(a) of the Bio Medical Waste Management Rules, 2016, it shall be the duty of every occupier to take all steps to ensure that Bio-Medical Waste is handled without any adverse effect to human health and the environment.

Whereas under the rule (10) of the said rules, every occupier handling Bio-Medical Waste, irrespective of the quantity shall make an application in form-II to the Board for grant of authorization.

And whereas the HCF is operating without obtaining authorization of the Board under the Bio-Medical Waste (Management) Rules, 2016 and thus violating the provisions of Bio-Medical Waste (Management & Handling) Rules, 2016.

And whereas, it has been proposed to take action against the HCF for violation of provisions of the Bio-Medical Waste (Management) Rules, 2016 framed under Environment (Protection) Act, 1986 by imposing Environmental Compensation as per the CPCB guidelines, after giving an opportunity to file objections;

As such, you are hereby asked to show cause within 10 days as to why the proposed action shall not be taken against the HCF due to above mentioned violations, failing which it will be presumed that the HCF has nothing to say and Board shall go ahead to take proposed action without giving any further notice/opportunity.

  
Environmental Engineer,  
Regional Office, Batala.


**PUNJAB POLLUTION CONTROL BOARD**


**Regional Office, Plot No. 66, Focal Point, Near- Little Paragon Modern School,  
 Aliwal Road, Batala, District-Gurdaspur**

Tele Fax:- 01871-226033      Website:- www.ppcb.gov.in      email:- ppcbatala@gmail.com

No. 2595

Date: 12 / 12 / 2023

To

M/s Harman ENT & Allery Centre,  
 Near-Improvement Trust Road, Patel Chowk,  
 Tehsil & District- Pathankot.

**Sub:- Violations of the various provisions of the Bio-Medical Waste (Management) Rules, 2016 framed under Environment (Protection) Act, 1986.**

Whereas, under rule 2(1) of the Bio Medical Waste Management Rules, 2016, these rules shall apply to all persons who generate, collect, receive, store, transport, treat, dispose, or handle bio medical waste in any form including hospitals, nursing homes, clinics, dispensaries, veterinary institutions, animal houses, pathological laboratories, blood banks, ayush hospitals, clinical establishments, research or educational institution, health camp, medical or surgical camp, vaccination camp, blood donation camp, first aid rooms of school, forensic laboratories and research labs.

Whereas under rule 4(a) of the Bio Medical Waste Management Rules, 2016, it shall be the duty of every occupier to take all steps to ensure that Bio-Medical Waste is handled without any adverse effect to human health and the environment.

Whereas under the rule (10) of the said rules, every occupier handling Bio-Medical Waste, irrespective of the quantity shall make an application in form-II to the Board for grant of authorization.

And whereas the HCF is operating without obtaining authorization of the Board under the Bio-Medical Waste (Management) Rules, 2016 and thus violating the provisions of Bio-Medical Waste (Management & Handling) Rules, 2016.

And whereas, it has been proposed to take action against the HCF for violation of provisions of the Bio-Medical Waste (Management) Rules, 2016 framed under Environment (Protection) Act, 1986 by imposing Environmental Compensation as per the CPCB guidelines, after giving an opportunity to file objections;

As such, you are hereby asked to show cause within 10 days as to why the proposed action shall not be taken against the HCF due to above mentioned violations, failing which it will be presumed that the HCF has nothing to say and Board shall go ahead to take proposed action without giving any further notice/opportunity.

  
**Environmental Engineer,  
 Regional Office, Batala.**

	<b>PUNJAB POLLUTION CONTROL BOARD</b> Regional Office, Plot No. 66, Focal Point, Near- Little Paragon Modern School, Allwal Road, Batala, District-Gurdaspur Tele Fax:- 01871-226033      Website:- www.ppcb.gov.in      email:- ppcbatala@gmail.com	
---	---	---

No. 2596Date: 12 / 12 / 2023

To

M/s Bright Smile Dental Clinic,  
 Defence Road, Mamoon,  
 Tehsil & District- Pathankot.

**Sub:- Violations of the various provisions of the Bio-Medical Waste (Management) Rules, 2016 framed under Environment (Protection) Act, 1986.**

Whereas, under rule 2(1) of the Bio Medical Waste Management Rules, 2016, these rules shall apply to all persons who generate, collect, receive, store, transport, treat, dispose, or handle bio medical waste in any form including hospitals, nursing homes, clinics, dispensaries, veterinary institutions, animal houses, pathological laboratories, blood banks, ayush hospitals, clinical establishments, research or educational institution, health camp, medical or surgical camp, vaccination camp, blood donation camp, first aid rooms of school, forensic laboratories and research labs.

Whereas under rule 4(a) of the Bio Medical Waste Management Rules, 2016, it shall be the duty of every occupier to take all steps to ensure that Bio-Medical Waste is handled without any adverse effect to human health and the environment.

Whereas under the rule (10) of the said rules, every occupier handling Bio-Medical Waste, irrespective of the quantity shall make an application in form-II to the Board for grant of authorization.

And whereas the HCF is operating without obtaining authorization of the Board under the Bio-Medical Waste (Management) Rules, 2016 and thus violating the provisions of Bio-Medical Waste (Management & Handling) Rules, 2016.

And whereas, it has been proposed to take action against the HCF for violation of provisions of the Bio-Medical Waste (Management) Rules, 2016 framed under Environment (Protection) Act, 1986 by imposing Environmental Compensation as per the CPCB guidelines, after giving an opportunity to file objections;

As such, you are hereby asked to show cause within 10 days as to why the proposed action shall not be taken against the HCF due to above mentioned violations, failing which it will be presumed that the HCF has nothing to say and Board shall go ahead to take proposed action without giving any further notice/opportunity.

  
 Environmental Engineer,  
 Regional Office, Batala.

	<b>PUNJAB POLLUTION CONTROL BOARD</b>	 <b>LIFE</b> Lifestyle for Environment
<b>Regional Office, Plot No. 66, Focal Point, Near- Little Paragon Modern School, Aliwal Road, Batala, District-Gurdaspur</b>		
Tele Fax:- 01871-226033	Website:- www.ppcb.gov.in	email:- ppcbatala@gmail.com

No. 2597Date: 12/12/2023

To

M/s Mansotra Scan Centre,  
Dalhousie Road,  
Tehsil & District- Pathankot.

**Sub:- Violations of the various provisions of the Bio-Medical Waste (Management) Rules, 2016 framed under Environment (Protection) Act, 1986.**

Whereas, under rule 2(1) of the Bio Medical Waste Management Rules, 2016, these rules shall apply to all persons who generate, collect, receive, store, transport, treat, dispose, or handle bio medical waste in any form including hospitals, nursing homes, clinics, dispensaries, veterinary institutions, animal houses, pathological laboratories, blood banks, ayush hospitals, clinical establishments, research or educational institution, health camp, medical or surgical camp, vaccination camp, blood donation camp, first aid rooms of school, forensic laboratories and research labs.

Whereas under rule 4(a) of the Bio Medical Waste Management Rules, 2016, it shall be the duty of every occupier to take all steps to ensure that Bio-Medical Waste is handled without any adverse effect to human health and the environment.

Whereas under the rule (10) of the said rules, every occupier handling Bio-Medical Waste, irrespective of the quantity shall make an application in form-II to the Board for grant of authorization.

And whereas the HCF is operating without obtaining authorization of the Board under the Bio-Medical Waste (Management) Rules, 2016 and thus violating the provisions of Bio-Medical Waste (Management & Handling) Rules, 2016.

And whereas, it has been proposed to take action against the HCF for violation of provisions of the Bio-Medical Waste (Management) Rules, 2016 framed under Environment (Protection) Act, 1986 by imposing Environmental Compensation as per the CPCB guidelines, after giving an opportunity to file objections;

As such, you are hereby asked to show cause within 10 days as to why the proposed action shall not be taken against the HCF due to above mentioned violations, failing which it will be presumed that the HCF has nothing to say and Board shall go ahead to take proposed action without giving any further notice/opportunity.

  
Environmental Engineer,  
Regional Office, Batala.

## Annexure-E

Sr No.	Name of the Hospital	Category of HCF	Bed capacity	EC imposed as per Guidelines of the CPCB
1	Surishta Memorial Hospital, Bawa Market, Opp. Krishna Palace, Khojki Chack Road, Bamial, District-Pathankot.	Hospital	7	103200
2	Bhagat Hospital, Opposite-Sen. Sec. School, Narot Jaimal Singh, Tehsil & District-Pathankot.	Hospital	7	103200
3	Santosh Sohal Hospital, Kanal Road, Sujanpur, Tehsil & Distt Pathankot.	Hospital	8	103200
4	Arya Hospital, Jammu Pathankot Highway Bridge No. 5, sujanpur, Pathankot	Hospital	10	103200
5	Tilak Hospital, Dhangu Road, Pathankot	Hospital	10	322800
6	Kaushalya Devi Hospital & Diagnostic Center, Kali Mata Mandir, Patel Chowk, Pathankot	Hospital	15	322800
7	Randeep Hospital, B/s Shankuntla Palace, Sarna, Pathankot	Hospital	19	103200
8	DR M L ATTRI HOSPITAL, Manwal Bagh, Near Anchal Palace, Pathankot	Hospital	19	322800
9	Kapoor Maternity Home, Indra Colony, Pathankot	Hospital	25	322800
10	Jeet Singh Diagnostic Centre, Dhangu Road, Sunder Nagar, Pathankot	Clinic	OPD	322800
11	Mahajan Health Care Centre, Sunder Chowk, District Pathankot	Clinic	OPD	322800
12	R.S. Lifeline Hospital, Jai Hind Market, G.T. Road, Nangal, Tehsil & District-Pathankot	Pathankot	15	66000
13	Ace Hospital, Gaushala Road, Near-tank Chowk, Tehsil & District-pathankot.	Hospital	30	528000
14	Thakur Healcare Hospital, Village-Manwal, Tehsil & District-Pathankot	Hospital	10	66000
15	Mansotra Scan Centre, Dalhousie Road, Pathankot	Clinic	OPD	66000
16	Kanwar Hospital, Municipal Colony, College Road, Pathankot.	Hospital	10	322800
17	Raswan Surgical Hospital, Shri Ram Market, Dalhousie Road, Pathankot	Hospital	10	322800
18	Gupta Children Hospital, Shri Ram Market, Dalhousie Road, Pathankot	Hospital	14	322800
19	Shiv Vardan Hospital, Pangoli Chowk, Tehsil & Distt-Pathankot	Hospital	15	301200
20	City Lifeline Hospitals Pvt. Ltd., Patel Chowk, Pathankot	Hospital	28	285600
21	Mahajan Medicity, Near-Shani Dev Mandir, Pathankot	Hospital	10	66000
22	Harman ENT & Allery Centre, Near-Improvement Trust Road, Patel Chowk, Pathankot	Hospital	5	66000
23	Bright Smile Dental Clinic, Defence Road, Mamoon, Pathankot	Clinic	OPD	66000
			Total	4932000

<b>Annexure-F</b>				
<b>Sr No.</b>	<b>Name of the Hospital</b>	<b>Bed Capacity</b>	<b>BMW Authorization valid upto</b>	<b>Total EC</b>
1	Puri Clinic, Dhaki Chowk, Pathankot, District Pathankot	OPD	One Time	20400
2	Raajan Clinic, Kali Mata Mandir Road, Tehsil & District- Pathankot	OPD	One Time	22800
3	Garg Hospital (New Name- Raj Neuro Spine Trauma & Maternity Centre, The Raj Hospital, Simble Chowk, Dhanu Road, Pathankot )	30	30.09.2025	24000
4	Jaswal Children Hospital, Mission Road, Distt. Pathankot.	30	31.03.2028	24000
5	North Central Hospital, Near Shani Dev Mandir, Dalhousie Road, Pathankot	25	31.03.2028	24000
6	Chaitanya Hospital Street No 1, Friends Colony Patel Chowk Tehsil & District Pathankot	20	31.03.2028	22800
7	Gandotra Hospital, Near-Ram Lilla Ground, Mission Road, Pathankot.	10	31.03.2024	19200
8	Gupta ENT Hospital, Patel Chowk, Pathankot.	8	30.09.2028	22800
			<b>Total</b>	<b>180000</b>

Annexure-G

<b>Sr. No.</b>	<b>Name &amp; Address of the Hospital</b>
1	Surishta Memorial Hospital, Bawa Market, Opp. Krishna Palace, Khojki Chack Road, Bamial, District-Pathankot.
2	Bhagat Hospital, Opposite-Sen. Sec. School, Narot Jaimal Singh, Tehsil & District-Pathankot.
3	Santosh Sohal Hospital, Kanal Road, Sujanpur, Tehsil & Distt Pathankot.
4	Tilak Hospital, Dhangu Road, Pathankot.
5	Randeep Hospital, B/s Shankuntla Palace, Sarna, Pathankot
6	Kapoor Maternity Home, Indra Colony, Pathankot
7	R.S. Lifeline Hospital, Jai Hind Market, G.T. Road, Nangal, Tehsil & District-Pathankot.
8	Thakur Healthcare Hospital, Village-Manwal, Tehsil & District-Pathankot.
9	Mansotra Scan Centre, Dalhousie Road, Tehsil & District-Pathankot.



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ  
PUNJAB POLLUTION CONTROL BOARD



No/2024/843

Date 11.03.2024

To .

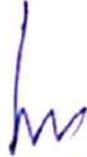
The Member Secretary,  
Punjab Pollution Control  
Board, Patiala

**Subject:** Visit to M/s Bio-Medical Waste Treatment Plant Pvt. Ltd., Common Bio-Medical Waste Treatment Facility, Village-Pangoli, Pathankot

**Reference:** Zonal Office, Amritsar letter no. 98-100 dated 03.01.2024.

It is intimated that vide referred letter the Competent Authority has constituted a team of the officers of the Board to visit M/s Bio-Medical Waste Treatment Plant Pvt. Ltd., Common Bio-Medical Waste Treatment Facility, Village-Pangoli, Pathankot. In compliance, the facility was visited by the team on 05.03.2024. A visit report along with the recommendations made by team is attached herewith for kind perusal, consideration and further necessary action, please.

DA/As above

  
11/3/2024  
(Er. R. K. Ratra)  
Senior Environmental Engineer

## **VISIT REPORT**

M/s Bio-Medical Waste Treatment Plant  
Pvt. Ltd., Village Pangoli, District  
Pathankot



**PUNJAB POLLUTION CONTROL BOARD**

## VISIT REPORT

**Visit of M/s Bio-Medical Waste Treatment Plant Pvt. Ltd., Village-Pangoli, Distt. Pathankot**

### **1.0 General information**

- i) Name of CBWTF and its address : M/s Bio-Medical Waste Treatment Plant Pvt. Ltd., Vill-Pangoli, District- Pathankot
- ii) Date of visit : 05.03.2024
- iii) Month / year of establishment : November, 2004
- iv) Location details of the CBWTF : CBWTF is located away from the residential area in an area about 1 acre.

### **2.0 Status of the Regulatory Clearances**

- i) Consent to Operate under the provisions of Water Act,1974 and Air Act, 1981 : Consents obtained and valid up to 30.06.2027
- ii) Authorization under Bio-medical Waste Management, Rules, 2016 : Authorization obtained and valid up to 30.06.2027
- iii) Authorization under Hazardous Waste Waste Management, Rules, 2016 : Authorization obtained and valid up to 30.09.2025

Thus, the facility have requisite regulatory clearances from the State Board required for the operation of common bio-medical waste treatment facility.

### **3.0 Visiting Team**

The Board has constituted a team of the officers of the Board to visit the facility. The team comprises of Sh. R.K. Ratra, SEE, Zonal Office, Jalandhar, Sh. Parveen Saluja EE, EPA Cell, Head Office, Patiala and Sh. Sandeep Gupta, SO, Zonal Office, Jalandhar. The team observed that multiple activities like transportation, incineration, autoclaving, shredding, scanning, APCD/ ETP, hazardous waste arrangements, online systems and other activities were required to be monitored simultaneously in a limited period of the operation of facility. For that, scientific and technical support of some more officers

was required. Therefore, the team has associated Er. Sushil Kumar AEE, Ludhiana, Sh. Charan Singh ASO, HO Lab, Sh. Harpreet Singh ASO, Jalandhar Lab and AEE (OS) from EPA branch for the visit, after getting approval from the higher authorities.

#### 4.0 Representative contacted from CBWTF

i)	Sh. Daulat Ram Verma	:	Plant Head /Manager
ii)	Sh. Pawan Kumar	:	Operational Manager

#### 5.0 Observations during the visit

1. Upon arrival around 10.15 am in the morning on 05.03.2024, team observed that there was no untreated bio-medical waste lying stored in the facility. Washing of floors of the processing area was being done. Representatives of facility informed that treatment process for the waste received till last night was completed by the morning itself. He further explained the areas/route allotted to their facilities are situated at far off places like SBS Nagar, Garshankar, Hoshiarpur and Gurdaspur etc. Therefore, most of the vehicles departs early in the morning for the collection of waste and return to facility in evening hours. Due to this reason facility is operated during night hours so as to dispose off the contaminated and infectious waste as earlier as possible. It starts functioning at around 8 pm in evening and operates till around 6 am in morning. Records maintained by the facility supports the contention made by the representatives of facility. They added that vehicles are being washed immediate after the unloading of waste, in evening itself, so as to enable these vehicles to move to their destinations early in the morning for the collection of waste from their respective routes.
2. Thereafter, team take a stock of vehicles deployed for collection and transportation of bio- medical waste from health care units to facility. It was found that in total 17 vehicles are with the facility. Out of which one vehicle is out of service and presently lying defunct. Out of 16 vehicles one is loop vehicle and remaining are pickup vehicles. One pick up vehicle is kept as stand by. All the operational vehicles are provided with GPS. However, GPS of one of the vehicle was not working though this vehicle was on route. The representative informed that matter has been taken with the technical provider of GPS Company and same will be rectified/replaced shortly. Otherwise, they will use standby vehicle. Bio hazard symbols have been displayed on the pickup vehicles.
3. The facility is not engaged in such activity which is a direct source of discharge of trade effluent. However, effluent is being generated from allied activities like floor washing, vehicle washing, boiler blow down and scrubbing purge water. For that,

•facility has provided Effluent Treatment Plant (ETP) consisting of collection cum equalization tank, solids/ sludge removal press, chemical dosing tank, settling tanks, clarifier, tube settler, multi grade filter, activated carbon filter, treated water sumps, recirculation tanks and sludge drying beds.

At the time of visit, small quantum of water was being received in collection cum equalization tank from floor washing. Being designed on batch treatment basis, there is no trade effluent at the outlet of ETP. However, all the components are in working conditions. Wet sludge was found in sludge drying beds. The pH checked in recirculation tanks was near to neutral. Online monitoring system are provided to check pH and conductivity parameters and are in operative condition. The facility was maintaining records w.r.t operation of treatment systems.

The facility has a closed loop system for reusing / re-circulating treated effluent back for APCD scrubbing and washing activities. The representatives informed that in case of no or less demand for reuse, they have sufficient plantation inside premises to purge the treated effluent. However, this is not required as treated effluent is being reused for wet scrubbing in APCD installed with incinerator. As per the records maintained, about 9 KLD of fresh water is being used by the facility against the total effluent generated ranging 16-18 KLD.

The septic tank provided for domestic effluent were underground and no outlet was visible. The industry is required to provide a post collection tank for treated effluent from the septic tank provided for the domestic effluent so as to utilize the same for plantation purpose.

4. The Facility is generating hazardous waste of different categories including ETP sludge (Cat. No. 35.3), incineration ash (Cat. No. 37.2), APCD dust/sludge from venturi scrubber (Cat. No. 37.1) and used oil of DG set (Cat No. 5.1) as per Schedule-1 appended to the HWM Rules, 2016.

Facility has provided adequate storage area for hazardous waste. Last three lifting of Hazardous waste to TSDF was on 11.08.2023, 14.11.2023 and 01.01.2024. In last one year, the facility has got lifted about 51 Ton hazardous waste to TSDF Nimbua. As per records maintained, the facility has closing stocks of incineration ash @ 10114 Kg, APCD Dust @ 127 Kg and ETP Sludge@ 830 Kg, which are in consonance with the waste stored at site. Further, it was informed that waste oil generated from the DG sets was being used for the lubrication of the shredder. Incineration ash was found in separate compartment. Whereas, ETP sludge was being packed separately in the HDPE bags but it was stored with the APCD sludge generated from the venturi scrubber. To facilitate the record maintenance and verification, facility may store ETP sludge and venturi scrubber sludge separately.

5. After the arrival of the team at the facility, a pickup vehicle no. PB06-AZ8647 was arrived around 12:45 pm containing bags of different kinds of waste. On the request of the team and to check the operational status of incinerator, the facility has put the same in operation. The requisite temperature of 800o C in primary chamber and 1050 °C ± 50 °C in secondary chamber is achieved with 45 minutes. The material received in the above vehicle was got incinerated thereafter.

The functioning of incinerator was monitored for about 1 hr. During this period, all the components of incinerator equipped with the APCD (comprises of quencher, venturi-scrubber, carbon column, wet scrubber etc) were in operation. Requisite stack height of 100 ft along with sampling infrastructure to collect the air emission sample was found provided. The team observed that the facility has sufficient incineration capacity to treat the yellow category waste for the quantities (836 KGD) it is authorized for and average waste received (773 KGD).

The facility has made a provision for display of real time temperature of primary and secondary chambers of incinerator. The readings were monitored by the team for about 1 hr and it is found that readings at PLC and OCEMS are matching with negligible variations ranging from 0 to 3.6% in primary and secondary chambers of incinerator.

Combustion efficiency of the incinerator was calculated from the values of CO<sub>2</sub> & CO which are being displayed on OCEMS and is found as 99.39% against the prescribed efficiency of 99.00%.

The operator of the incinerator was manually operating the switches of blowers. Ideally, it should be automatically on through Auto-Relay to avoid any human error.

With respect to the 2 second residence time of secondary chamber of incinerator, the facility has submitted a certificate issued by the Alfa Therm Ltd. to the effect that said incinerator has more than 2 seconds flue gas residence time in secondary combustion chamber at 1050 °C at its designed capacity of 150 KGH and was upgraded secondary chamber with 2 seconds retention time in April, 2018.

When the incinerator was in operation, light vaporous smoke was observed. However, at the time of charging of BMW, momentary grey smoke was also observed. The representative were advised to take up the matter with their technical advisor to optimize and improve the feeding practices to avoid this momentary discharge of grey smoke.

During operation of incinerator, light vaporous smoke was observed. However, at the time of feeding of bio medical waste in incinerator, occasionally grey smoke was also observed. The representative was advised to take up the matter with their technical advisor to optimize and improve the feeding practices to avoid this momentary discharge of grey smoke at the time of charging of bio medical waste.

An air emission sample was collected from the stack attached to the incinerator and thereafter sent to the Board's lab for the analysis. The analysis report received from

the Board's lab reveals a concentration of Particulate matter (32 mg/Nm<sup>3</sup>), Nitrogen Oxides- NO<sub>x</sub> (60 mg/Nm<sup>3</sup>) and HCL (27 mg/Nm<sup>3</sup>) which are within the prescribed limits of 50 mg/Nm<sup>3</sup>, 400 mg/Nm<sup>3</sup> and 50 mg/Nm<sup>3</sup> respectively. These results are in-line with the OCEMS results observed on the day of sampling.

The facility has also submitted a sampling report of air emissions of incinerator collected on 10.04.2023 and analyzed by M/s Vimta Labs Limited. As per the analysis report, the concentration of the various parameters viz. PM, NO<sub>x</sub>, HCL, Hg, Total Dioxins and furans. All the parameters are within the prescribed limits as prescribed under the Bio-Medical Waste Management Rules, 2016.

The facility representative informed that they have a common understanding with other CBWTFs operating in the State of Punjab for transfer of waste and treatment in case of any major breakdown of incinerator. Since their plant is being operated max for 9-10 hrs, the remaining time is available for the regular maintenance of the plant. In case of any breakdown occurs then the same is being rectified within 24 hours. No waste has been transferred to the other facilities since the establishment of the facility as no major breakdown has been happened. However, they had treated the bio-medical waste of the other facilities in their premises upon the directions from the SPCB.

6. As per the record and authorization granted, the facility has installed the 02 no. autoclave having capacity of 2000 lt and 2850 lt per batch. Oil/Gas fired boiler is provided to generate the steam for autoclaving having a stack height of 30ft from ground level. To check the operational status of autoclave, small quantity of material received during the visit was fed to one of the autoclave of 2000 lt capacity. The operation was monitored for around 02 hrs to check the boiler-steam generation, loading/unloading of waste, steam pressure and temperature parameters in autoclave. It was found that, the autoclave has achieved the requisite steam pressure of 121 oC and pressure of 15 psi and was maintained for 1 hrs as per the requirement. The facility has taken 90 mins to complete the above autoclave batch. As such, the facility has sufficient capacity to autoclave the respective wastes for which it is authorized and for the waste actually being received at site.
7. As per the records, facility has 02 shredders of capacity 100 Kg/hr and 300 Kg/hr. The material received from the autoclave section was then fed to shredders of 300 kg/hr capacity. It has taken 24 min to shred 120 kg of autoclave material available during visit. The facility has sufficient shredding capacity available w.r.t authorized quantities.
8. The facility has provided 02 sharp pits out of which only one sharp pit is being used and another pit was found empty. As per the record maintained by the facility, 13 ton of waste has been stored in the pit no. 1. It was also informed that 7 Ton have been

disposed through induction furnace unit namely M/s R.P Multimetals Pvt. Ltd. located at Mandi Gobindgarh with the permission of the Board on 27.12.2020. It was observed that the facility has provided a temporary lid made from the GI sheet. Though these pits are above the ground level, it would be appropriate permanent concrete slab over the pits be provided to avoid any seepage of rain water as GI sheets are prone to rusting.

9. The facility has provided online bar coding software system. The data of the categories wise waste being picked by the vehicles "on route" is continuously sync in the software system. On the arrival of pickup vehicles PB06AZ8647, visiting team has physically checked the bags received at facility. The team observed as follows:
  - a) There is little bit of swap of barcode stickers from one category to other. For example, bar code of red bag found pasted with blue bag or vice versa. The representative informed that due to negligence by the HCF attendants, a bar code prescribed for a particular color category is being pasted to other colored bag. It was observed by the team that on every stickers specific category i.e. red, blue, yellow or white is mentioned but all the bar code are of same color. This lead to mix-up or wrong pasting of stickers by the HCF operators. Therefore, every stickers either is of same color is that of the category or must have some symbol representing the color of that category as defined under the guidelines issued for the bar coding by the CPCB.
  - b) Few of the bags received were without bar coding stickers. The representative informed that due to wet waste and wear and tear during loading/unloading, some of the bar code sticker are either mutilated or got removed. He further informed that sometimes HCF are short of bar code stickers. But contaminated waste could not be retained in the HCF as is required to be treated immediately. Therefore, there is no alternative, but to shift the waste from HCF to facility for the treatment. Such waste, is being reconciled manually at the facility.
  - c) Further, count and total weight of the bag was found more as compare to the data reflected in the bar code system. The representative informed that the difference is on account of non bar coded bags. Further, due to network and technical issues, sometimes data was not immediately transferred to the bar code software system. Such data is reconciled at the facility in the evening from the handsets/mobile sets of the pickers. Any missing data was also reconciled manually.
  - d) No. of entries are recorded as "0" entries in the bar code software system. The representative informed that there are no. of reasons for such zero lifting from the HCF. One is that no. of OPD/Clinics are attached, which practically have no biomedical waste generated on daily basis. Moreover the quantities from such

OPD/Clinics is very less/negligible, which even can't be accounted practically. Some of the OPD/Clinics are in remote areas where visiting doctors have scheduled visit for once/twice in a week or fortnight. Some of the HCF are temperately closed/not operating regularly due to one reason or other, but are connected to the facility for mandatory compliances.

- e) The facility on the arrival of the pickup vehicle has started rescanning of bags. However, it was observed that yellow bags containing incinerable waste were not scanned. The representative informed that being the most infectious waste and to minimize the human interaction, this waste is not being rescanned by any of the facility in the State. He added that this infectious waste has no monetary benefits and hence there is no chance pilferage or theft for money consideration of this waste.
- f) During the unloading of Red, Blue & White category of waste, it has observed that initially, re-scanning of the bags were carried out but the weighing of the same were not being made. The representative informed that as per rules, rescanning is required but weighing of the bags is not being made mandatory. However, on the advice of the officers of visiting team, weighing of the bags have been started. It is observed that some of the bags have given zero weight data in the software system despite there was physical waste in those bags. The representative informed that as earlier said, some data is not immediately transferred.

The team observed that the person engaged for rescanning has no previous experience for transfer of data for weighing and then transfer to the system as same was not practiced earlier. Once rescanned and missed for weight transferred from weighing machine to handset through Bluetooth, bar code can't be reactivated/rescanned. Therefore, data of bar code for which weight was not transferred to the handset was shown as zero waste.

The team interacted with the drivers, pickers and other officials of the facility. It was observed that such employee are not having scientific/technical background. Hence, they required regular training programs for operating the handsets/mobile applications used for implementation bar coding software system. Further, the bar code company engaged by the facility shall provide technical manuals and videos for the concerned driver, pickers in regional/local languages so as to enable them to understand the intricacies of the complex bar coding system.

10. Facility has made the provision for the storage of untreated/treated waste. It was observed that the drums have been de-fainted and required to be re-painted. Also floor near the unloading area needs repair to avoid any ground water seepage.
11. Photographs taken during the visit are attached as per **Annexure-I**

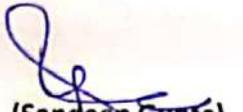
## 12. Conclusion and Recommendations

The facility has provided necessary equipments and pollution control arrangement required to handle bio-medical waste for which authorization has been obtained. The facility has maintained the records for the operation of all of its equipments installed for the treatment of the bio-medical waste. However, some observations/suggestions given by the visiting team are as follows:

- i) Facility shall chalk out a program in consultations with their service provider for its existing and new staff (drivers, pickers and other staff) for periodic and regular training so as to implement the bar coding system efficiently and to attend the observations made by the visiting team.
- ii) Facility shall make every effort to make bar code system foolproof. Any entry (other than bar code) shall be entered by the pickers in the system itself on the spot to avoid any mismatch or pilferage during the transport from HCF to Facility. For that the facility shall take up the matter with their service provider to incorporate necessary feature in their bar code system.
- iii) Similar training programmes are to be organized in consultation with the technical providers of treatment equipments (incinerator, autoclave etc) so as to optimize feeding and efficient treatment of biomedical waste in incinerator and autoclave including automation of incineration and autoclave.
- iv) The facility is required to provide color marked stickers for specific categories to avoid swapping and mixup of bar code of one category to other as per the guidelines issued by CPCB. Training are also required to be extended for HCF staff to identify, segregate and place the right categories waste in proper bag. Videos guiding the HCF staff are to be circulated by the concerned facility.
- v) The facility is required to make certain standby arrangements like weighing scale connected through Bluetooth technology, good quality of mobiles to address any hardware problems. Further, standby GPS system and vehicles are required to replace out of order vehicles/GPS system. The facility is also required to depute some additional driver/pickers for leave adjustment during the leave period.
- vi) An SOP is required for the visit scheduled of HCFs/OPDs/Clinics which either are not regularly operating/temp closed or not generating bio medical waste daily or have very nominal waste and reflecting zero entries in the bar code software system. Similarly, An SOP is required for rescanning of infectious waste (yellow category) which requires minimum human intervention.
- vii) All the facilities shall be directed to recheck the weight of the biomedical waste at the time of rescanning.
- viii) The facility is required to make arrangements to store the ETP and APCD sludges separately. The waste oil used for lubrication shall be recorded so as to maintain the record and file annual return.
- ix) The facility is required to re-paint the PVC drums used for the collection of

untreated bio-medical waste. The facility is required to repair the damage floor in the unloading section so as to avoid any underground seepage.

- x) Bio medical waste treated shredded mix plastic scrap shall be sold only to those recyclers who have obtained the authorization under the provisions of Hazardous Waste & Other Rules, 2016 and registration under PWP category under the provisions of Plastic Waste Management Rules, 2016 and having valid consents to operate under the Water Act, 1974 & Air Act, 1981 and operator shall submit the annual report to the concerned regional office of the State Board.



(Sandeep Gupta)  
SO Zonal Lab,  
Jalandhar



(Parveen Saluja)  
EE, EPA Cell,  
Head Office, Patiala



(R.K. Ratra)  
SEE, Zonal Office,  
Jalandhar

**Photographs taken during the visit**



**Environmental Data Display Board**



**GPS System**



**Bio hazard symbol on the pickup**



**Worker unloading the waste from the pickup.**



**Unloading area**



**Workers re-scanning the bar code**



**Arrangement made for the storage of untreated waste.**



**PVC Drums for the storage of untreated bio medical waste.**



**Electricity panel attached with the incinerator**



**Incinerator Section**



**Boiler attached with the autoclave section**



**Autoclave-1**



**Shredder 1**



**Shredder2**



**Effluent treatment plant**



**Sludge filter press and chemical dosing tanks**



**Sand filter and activated carbon filter**



**Collection tank of the ETP**



Incinerator ash stored in the hazardous room



Hazardous waste storage room


**PUNJAB POLLUTION CONTROL BOARD**  
 Regional Office, Plot No. 66, Focal Point, Near- Little Paragon Modern School, Aliwal  
 Road, Batala, District-Gurdaspur  
 Tele Fax:- 01871-226033 Website:- www.ppcb.gov.in email:- ppcbatala@gmail.com

No. 773Date: 3/03/2024

To

M/s Bio Medical Waste Treatment Facility (P) Ltd,  
 Pangoli Chowk,  
 Pathankot.

**Sub:- Advisory for the improvement in the operation of the Common Bio Medical Waste Facility.**

It is intimated that the competent authority of the Board has constituted a team of the officers of the Board to visit your facility. In compliance, the facility was visited by the team on 05/03/2024 and the visiting team has monitored and checked the operation and compliance of the facility under the provision of the Bio Medical Waste Rules, 2016. As per the report of the visiting team of officer, the facility has provided necessary equipment and pollution control arrangement required to handle Bio Medical waste for which authorization has been obtained. The facility has maintained the records for operation of all its equipment installed for the treatment of Bio Medical Waste. However, the observations and suggestions given by the team of officers are mentioned below:-

- i. Facility shall chalk out a program in consultations with their service provider for its existing and new staff (drivers, pickers and other staff) for periodic and regular training so as to implement the barcoding system efficiently and to attend the observations made by the visiting team.
- ii. Facility shall make every effort to make bar code system foolproof. Any entry (other than bar code) shall be entered by the pickers in the system itself on the spot to avoid any mismatch or pilferage during the transport from HCF to Facility. For that the facility shall take up the matter with their service provider to incorporate necessary feature in their bar code system.
- iii. Similar training programmes are to be organized in consultation with the technical providers of treatment equipments (incinerator, autoclave etc) so as to optimize feeding and efficient treatment of biomedical waste in incinerator and autoclave including automation of incineration and autoclave.
- iv. The facility is required to provide color marked stickers for specific categories to avoid swapping and mixup of bar code of one category to other as per the guidelines issued by CPCB. Training are also required to be extended for HCF staff to identify, segregate and place the right categories waste in proper bag. Videos guiding the HCF staff are to be circulated by the concerned facility.

- v. The facility is required to make certain standby arrangements like weighing scale, connected through Bluetooth technology, good quality of mobiles to address any hardware problems. Further, standby GPS system and vehicles are required to replace out of order vehicles/GPS system. The facility is also required to depute some additional driver/pickers for leave adjustment during the leave period.
- vi. An SOP is required for the visit scheduled of HCFs/OPDs/Clinics which either are not regularly operating/temp closed or not generating bio medical waste daily or have very nominal waste and reflecting zero entries in the bar code software system. Similarly, An SOP is required for rescanning of infectious waste (yellow category) which requires minimum human intervention.
- vii. All the facilities shall be directed to recheck the weight of the biomedical waste at the time of rescanning.
- viii. The facility is required to make arrangements to store the ETP and APCD sludges separately. The waste oil used for lubrication shall be recorded so as to maintain the record and file annual return.
- ix. The facility is required to re-paint the PVC drums used for the collection of untreated bio-medical waste. The facility is required to repair the damage floor in the unloading section so as to avoid any underground seepage.
- x. Bio medical waste treated shredded mix plastic scrap shall be sold only to those recyclers who have obtained the authorization under the provisions of Hazardous Waste & Other Rules, 2016 and registration under PWP category under the provisions of Plastic Waste Management Rules, 2016 and having valid consents to operate under the Water Act, 1974 & Air Act, 1981 and operator shall submit the annual report to the concerned regional office of the State Board.

In view of the above, you are hereby advised to carry out the above said improvements in the facility and its operational mechanism and submit the compliance to the Board please.

  
**Environmental Engineer,  
Regional Office, Batala.**